

**BEFORE THE NATIONAL GREEN TRIBUNAL (SOUTHERN ZONE)
AT CHENNAI**

Appeal No. 77 of 2025

K. Saravanan,
No. 30, Urur Kuppam,
Besant Nagar, Chennai 600 090

.....Appellant

Versus

The Tamil Nadu Coastal Zone Management Authority,
Rep by its Member Secretary,
9th floor, Metros, Anna Salai,
Nandanam, Chennai 600 035 & ORS

.....Respondents

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Dated at Chennai on this the 17th Day of June, 2026



COUNSEL FOR THE 1ST RESPONDENT

**BEFORE THE NATIONAL GREEN TRIBUNAL (SOUTHERN ZONE)
AT CHENNAI**

Appeal No. 77 of 2025

K. Saravanan,
No. 30, Urur Kuppam,
Besant Nagar, Chennai 600 090

.....Applicant

Versus

The Tamil Nadu Coastal Zone Management Authority,
Rep by its Member Secretary,
9th floor, Metros, Anna Salai,
Nandanam, Chennai 600 035 & ORS

.....Respondents

COUNTER AFFIDAVIT FILED BY THE 1ST RESPONDENT

I, Asha Ajith, I.A.S., D/o V R Ajith Kumar, aged about 37 years and having office at 9th floor, Metros, Anna Salai, Chennai – 600 035 solemnly affirm and sincerely state as follows,

1. I respectfully submit that I am the Director, Department of Environment and Climate Change, Government of Tamil Nadu, and also the Member Secretary, Tamil Nadu State Coastal Zone Management Authority (TNSCZMA) and as such am well acquainted with the facts and circumstances of the case from the records available in this office. I am filing this Counter Affidavit on behalf of the 1st respondent.
2. I respectfully submit that the present Appeal is misconceived, speculative and devoid of merits.


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3. I respectfully submit that the project in question, viz., *“Formation of a New Drinking Water Reservoir in Kovalam Sub-Basin in between ECR and OMR Roads for the inhabitants at Thiruporur & Thirukalukundram Taluks of Chengalpattu District by Executive Engineer, WRD Planning and Designs Division located at Chengalpattu, Tamil Nadu”* has been examined exhaustively by multiple statutory and technical bodies and has been granted CRZ Clearance strictly in accordance with the CRZ Notification, 2011 and applicable Office Memorandum of the Ministry of Environment, Forest and Climate Change (MoEF&CC), Government of India.
4. It is respectfully submitted that the project area falls under CRZ-IB, CRZ-II, CRZ-III (NDZ) and CRZ-IVB categories as per the approved Coastal Zone Management Plan prepared as per CRZ Notification, 2011.
5. It is respectfully submitted that the proposal pertains to the formation of a new drinking water reservoir (Phase-I) in the Kovalam Sub-Basin, covering an extent of 1,770.5 hectares (4,375 acres) of Water Resources Department and Revenue lands. The total catchment area of the project is 41,408 hectares, comprising 29,642 hectares of cascade-fed area from 69 tanks and 11,766 hectares of free catchment.
6. It is respectfully submitted that the reservoir is enclosed by an earthen bund of 30.436 km length, with eastern and western peripheral drains to manage surplus runoff. The hydraulic structures, including inlet,



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outlet and offtake regulators, are designed to handle a maximum discharge of 12,000 cusecs from the Manamathy tank system and free catchment.

7. It is respectfully submitted that the need for the project arises from severe and recurring drinking water scarcity in the southern parts of the Chennai Metropolitan Area, including Thiruporur and Mamallapuram regions. The reservoir is proposed with a storage capacity of 1.655 TMC to cater to the drinking water needs of approximately 50,000 inhabitants in Nemmeli, Krishnankaranai, Pattipulam, Saluvankuppam, Paiyanur, Thandalam, Kalavakkam, Thiruporur, Thiruvidanthai, Punjeri, Kadambadi and Mamallapuram, besides mitigating floods and seawater intrusion.
8. It is respectfully submitted that the project site comprises Government poramboke lands classified in Revenue Records as Kazhuveli, Uppalam, Uppangazhi and Samaveli, forming a natural floodplain bowl between OMR and ECR, receiving surplus flows from 69 upstream tanks and draining into the Bay of Bengal through estuaries at Muttukadu and Kokilamedu.
9. It is respectfully submitted that the DCZMA, Chengalpattu District, in its meeting held on 29.10.2025, recommended the project to SCZMA with the following conditions,



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- i. *"The Project Proponent shall comply with all the provisions of the Coastal Regulation Zone Notification 2011.*
- ii. *The sewage and sludge should not be let into the sea.*
- iii. *The Project Proponent shall comply all the critical observations and recommendations specified in the Technical Evaluation Report of IIT Madras.*
- iv. *The Project Proponent shall comply the recommendation of the 573rd State Expert Appraisal Committee meeting held on 02.06.2025.*
- v. *The Project Proponent shall comply with the mitigation and management measures proposed under the aforementioned Impact Assessment and Habitat Mitigation Plan study done by Hubert Enviro Care Systems for Kazhuveli land impacted by the project.*
- vi. *The Project Proponent shall ensure the Kovalam Estuary is not adversely impacted by this project."*

10. It is respectfully submitted that the proposal was examined by the Technical Expert Committee (TEC) in its meeting held on 17.11.2025. The TEC recommended the project after imposing the following consolidated technical observations and recommendations:

"A. Hydrology, Catchment Behaviour & Water Balance

1. *A comprehensive hydrological study shall be submitted, covering monsoon flow patterns, catchment characteristics, annual and peak*


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flood flows, upstream storage behaviour, sedimentation trends, and design flood analysis.

- 2. A full reservoir operation schedule (FROS) shall be prepared, describing storage-filling sequence, drawal plans for drinking water supply, flood routing, spill management, and environmental flow commitments.*
- 3. The TEC noted the earlier studies by Centre for Water Resources, Anna University and technical inputs of IIT Madras.*
- 4. The PP shall submit validated and peer-reviewed hydrological modelling outputs reconciling earlier studies with field data collected by WRD.*
- 5. All studies conducted by the SM&R Division, WRD shall be compiled and submitted to IIT Madras and Anna University for third-party scientific validation, and their recommendations shall be furnished to the Authority.*

B. Land Use, Morphology and Site Suitability

- 6. A detailed land-use and land-classification map shall be submitted, clearly identifying the extent of Kazhuveli, Uppalam, Uppangazhi, Samaveli, poramboke lands, and other revenue categories, supported by GIS maps and tabular area statements (ha/ac).*
- 7. The Committee emphasized the need for a geomorphological assessment to confirm long-term stability, soil behaviour during*



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saturation, shoreline-catchment interactions, and implications for groundwater dynamics.

8. No dredging shall be permitted except removal of topsoil strictly limited to the quantities proposed in the DPR.

C. Salinity, Water Quality and Conversion of Brackish Water to Freshwater

9. Baseline salinity profiling (pre- and post-monsoon), water quality (pH, TDS, turbidity, nutrients), and microbial data must be submitted for all inlet and reservoir zones.
10. A scientifically derived salinity leaching and freshwater conversion timeline must be furnished, including infiltration rates, soil permeability, groundwater recharge potential, and estimated time for passive transition to freshwater conditions.
11. Regular monitoring of Buckingham Canal waters is essential to detect fluctuations in salinity and pollutant inflows.

D. Biodiversity, Wetlands & Ecological Considerations

12. The PP shall undertake a biodiversity and ecological baseline assessment (flora, fauna, avifauna, benthic organisms, wetland ecology) through recognised institutions such as Advanced Institute for Wildlife Conservation (AIWC), Zoological Survey of India (ZSI). The complete report shall be submitted to the TNSCZMA within three months.


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13. *The PP must demonstrate that ecological flows (minimum 60% as stated in justification) will be maintained to sustain downstream estuarine and coastal ecosystems.*
14. *A comprehensive EIA shall be undertaken for the proposed diversion/modification of Buckingham Canal or any alteration of existing drainage pathways.*

E. Groundwater Behaviour and Recharge

15. *A detailed hydrogeological and groundwater recharge study shall be submitted, including aquifer characteristics, infiltration modelling, impact on groundwater levels, potential for salinity reduction, and zone-of-influence mapping.*
16. *Groundwater quality shall be monitored periodically to assess the transition from saline/brackish to freshwater regime.*

F. Design, Civil Components and Reservoir Functioning

17. *The PP shall provide detailed structural designs of bunds, embankments, weirs, regulators, inlet/outlet structures, and flood carrier drains, ensuring compliance with Central Water Commission (CWC) guidelines.*
18. *All inlet channels shall be desilted, cleared, and maintained regularly by the WRD.*
19. *Adequate trash-screens/barriers shall be installed at all inlets to prevent plastic, debris, and floating waste from entering the reservoir.*


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20. Under no circumstances shall sewage, sullage, or industrial effluent be permitted to enter the reservoir. The WRD shall ensure strict monitoring, while Panchayats are to be engaged and supported financially for local enforcement.

G. Socio-Economic, Water Distribution and Livelihood Aspects

21. The PP shall furnish a detailed water supply scheme, including:

- Beneficiary panchayats and habitations
- Population served (present and future projections)
- Quantity allocated to each panchayat
- Transmission mains, pumping arrangements
- Expected annual drawal and residual water released to the sea

22. A panchayat-wise socio-economic assessment shall be conducted, covering drinking water access, livelihoods, sanitation, socio-economic vulnerabilities, and expected benefits.

23. The Committee stressed the need for stakeholder engagement, including IIT Madras, Anna University, other user Departments, Panchayats, and local communities. Outcomes shall be incorporated into the final DPR.

H. Environmental Monitoring, Compliance and Reporting


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24. A continuous environmental and salinity monitoring programme shall be undertaken during construction and operation to ensure effective salinity control and prevent polluted inflows.

25. An independent environmental monitoring agency shall be appointed to submit quarterly compliance reports to the TNSCZMA, which must be made available in the public domain."

11. It is respectfully submitted that the project falls within permissible activities under the CRZ Notification, 2011:

- As per Para 3 (iv), Land reclamation, bunding or disturbing the natural course of seawater is prohibited activities except those (d) measures to prevent sand bars, installation of tidal regulators, laying of storm water drains or structures for preventing of salinity ingress and freshwater recharge is permissible activities based on carried out by any agency to be specified by MoEF. (Note: The MoEF & CC, GoI has issued OM No. 11-83/2005-IA.III, dated 24.02.2011 mentioning the agencies, including IIT Madras, for carrying out the study for these activities. For this proposal, IIT Madras has prepared the Technical Evaluation Report and recommended that the proposed new Reservoir is technically feasible for implementation, vide letter dated 10.10.2025).
- As per Para 8 (i) I CRZ-I (ii), (b) construction of dispensaries, schools, public rain shelter, community toilets, bridges, roads, jetties, erosion control measures, water supply, drainage,


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sewerage which are required for traditional inhabitants living within the biosphere reserves after obtaining approval from concern CZMA.

- As per Para 8 (i) III CRZ-III (iii) (j), construction of dispensaries, schools, public rain shelter, community toilets, bridges, roads, provision of facilities for water supply, drainage, sewerage, crematoria, cemeteries and electric sub-station which are required for the local inhabitants may be permitted on a case-to-case basis by CZMA;
- As per the O.M. No. IA No.-12/1/2022-IA.III dated 26.04.2022 issued by MoEF & CC, GoI, which read in “para 2 (ii) Table Sl. No. 6, Construction of public utilities and amenities required for traditional/local inhabitants, as specified in Para 8 of the Notification. This provision explicitly empowers the SCZMA to issue CRZ Clearance for projects that provide public utilities and amenities required for traditional or local inhabitants.

12. It is respectfully submitted that the proposal was placed before the 138th meeting of the Tamil Nadu State Coastal Zone Management Authority held on 20.11.2025.

The Authority observed that:

“As per the MoEF&CC – approved CZMP (2011), the land use of the project area is classified as ‘Salt Pan’. The Authority confirms that the land-use and CRZ classification applicable to the project shall be governed strictly


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by the approved CZMP and the CRZ Notification, 2011. The CRZ provisions shall prevail over any other land-use interpretation within CRZ areas.

The Authority also records that the proposal does not involve reclamation of sea, foreshore, estuary, or tidal waters, and is entirely within inland floodplain poramboke lands. No violation of any prohibited activity listed under the CRZ Notification, 2011 is involved”

13. It is respectfully submitted that from the Chief Engineer/ Executive Engineer, WRD, presentation, it was observed that

- Phase-I reservoir formation in 1770.5 ha (4375 acres) of WRD & revenue lands. Storage depth of 3.0 m; water spread area of 17.71 sq.km. Proposed storage of 1.655 TMC with annual recharge potential.
- The reservoir will serve drinking water needs of 12 villages including Nemmeli, Krishnankaranai, Pattipulam, Saluvankuppam, Paiyanur, Thandalam, Kalavakkam, Thiruporur, Thiruvidanthai, Punjeri, Kadambadi, Mamallapuram, and extended CMA areas.
- Peripheral flood carrier drains will improve natural drainage and reduce inundation. The Authority reviewed the DCZMA recommendations, TEC remarks, and PP's responses

14. It is respectfully submitted that, based on detailed evaluation, the TNSCZMA decided to issue CRZ Clearance as per CRZ Notification, 2011



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and as per the O.M. No. IA No.-12/1/2022-IA.III dated 26.04.2022 issued by MoEF & CC, GoI, which read in para 2 (ii) Table Sl. No. 6, Construction of public utilities and amenities required for traditional/local inhabitants, as specified in Para 8 of the Notification, which empowers the SCZMA to issue CRZ Clearance, subject to the Specific and General conditions

15. It is respectfully submitted that accordingly the TNSCZMA granted CRZ Clearance vide Letter No. DOE&CC/1825/2025 dated 03.12.2025, subject to stringent Specific and General Conditions as follows ensuring environmental protection and regulatory compliance,

“A. Specific Conditions:

- 1. Natural vegetation shall be developed along the reservoir boundary, and proposed artificial islands shall be vegetated in consultation with Green Tamil Nadu Mission.*
- 2. No sewage, sullage, industrial effluent, or untreated discharge shall be allowed into the reservoir. Strict continuous monitoring shall be ensured by WRD.*
- 3. No dredging, except topsoil removal shall be undertaken by the Project Proponent. All statutory rules must be followed during topsoil removal.*
- 4. Regular monitoring of Buckingham Canal waters shall be undertaken to detect salinity and pollutant fluctuations.*


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5. *Baseline salinity, water quality, and microbial analysis (pre- & post-monsoon) shall be conducted through an authorised agency and submitted to TNSCZMA on regular basis.*
6. *All inlet channels must be periodically desilted, cleared, and maintained by the Project Proponent.*
7. *Trash-screens/barriers shall be installed at all inlets to prevent waste entry.*
8. *A scientifically derived salinity leaching and freshwater conversion timeline must be prepared.*
9. *A continuous environmental and salinity monitoring programme shall be implemented.*
10. *Ecological flow (minimum 60%) shall be maintained to protect downstream estuarine and coastal ecosystems.*
11. *A comprehensive hydrological study covering monsoon flows, catchment hydrology, peak flood analysis, sedimentation, and tank cascade behaviour shall be submitted.*
12. *A full reservoir operation schedule (FROS) detailing storage, drawal, flood routing, spill management, and ecological flows shall be prepared.*
13. *All studies conducted by SM&R Division shall be validated by IIT Madras and Anna University, and their recommendations shall be incorporated.*



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14. A detailed geomorphological assessment shall be conducted to confirm landform stability, floodplain behaviour, and soil response.
15. A detailed hydrogeological and groundwater recharge study shall be prepared.
16. A comprehensive EIA shall be undertaken for any diversion/modification of Buckingham Canal.
17. Groundwater quality shall be periodically monitored for transition from brackish to freshwater.
18. Detailed structural designs of bunds, embankments, weirs, regulators, inlets/outlets, and drains shall comply with CWC guidelines.
19. A socio-economic assessment shall be conducted.
20. The PP shall ensure that Kovalam Estuary is not adversely impacted.
21. An independent environmental monitoring agency shall submit quarterly reports, made available in the public domain.
22. The Authority records that the project does not alter tidal ingress, nor does it impede estuarine hydrodynamics.
23. A 2D/3D hydrodynamic model assessing flow, flood routing, and estuarine flushing shall be undertaken through IIT/Anna University.
24. No objection/certification shall be obtained from Fisheries Department ensuring no impact to traditional fishing activity.



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25. A stakeholder consultation with relevant user agencies/technical institutions shall be convened and minutes shall be submitted to the Authority, within two months.
26. Climate-resilient reservoir design including PMF, dam-break modelling, seismic safety and freeboard criteria shall be integrated.
27. Controlled drainage/spillway capacity shall be designed to avoid upstream backwater flooding.
28. Automatic real-time salinity monitoring stations shall be installed at inlet points.
29. The project shall not impair navigation or drainage function of Buckingham Canal.
30. The project shall not affect water sports activities at Muttukadu backwaters.

B. General Conditions

1. Groundwater extraction within CRZ areas is strictly prohibited.
2. C&D Waste Rules, 2018 must be fully complied with; no waste shall be disposed into CRZ or sea.
3. EMP must be strictly followed during construction and operation.
4. A Comprehensive Disaster Risk Management Plan addressing cyclone, flood, and storm surge risks shall be prepared.
5. An Environmental Management Cell shall be established for EMP implementation.



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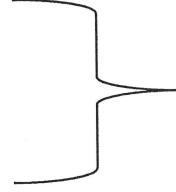
6. *All conditions imposed by TNSCZMA and DCZMA shall be complied with.*

Therefore, it is humbly prayed that this Hon'ble Tribunal may be pleased to take the above submissions on record and pass appropriate orders as deemed fit and proper in the interest of justice and environmental protection.

Solemnly affirmed at Chennai

This the 17th day of June 2026

and signed his name in presence




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BEFORE ME

D. Arvind
(Ms. 317/2003)
(No. 104, Law chambers
Highcourt, Madras)

DEE MMN TNPCB < deemmn@tnpcb.gov.in >

Wed, 12 Nov 2025 8:41:26 PM +0530

To "tndoe"<tndoe@tn.nic.in>

Sir,

Please find enclosed herewith the approved minutes of the DCZMA, Chengalpattu District

District Environmental Engineer,
Tamilnadu Pollution Control Board,
Maraimalai Nagar.

1 Attachment(s)

DCZMA Minutes.pdf

804.8 KB

Minutes of the District Coastal Zone Management Authority meeting, Chengalpattu District conducted at District Collectorate, Chengalpattu.

Date: 29.10.2025

Time: 06.00 PM

The District Coastal Zone Management Authority meeting (DCZMA) was conducted on 29.10.2025 by the District Collector/Chairman of the District Coastal Zone Management Authority, Chengalpattu District through Google meet:

The following members were participated in the meeting:

1.	The District Collector, Chengalpattu District	Chairman
2.	Personal Assistant (General) to District Collector	Member Secretary
3.	District Forest Officer, Chengalpattu.	Member
4.	The Assistant Director of Town and Country Planning, Chengalpattu.	Member
5.	The Assistant Director of Fisheries and Fisherman Welfare.	Member
6.	The Assistant Director of Industries and Commerce	Member
7.	The Assistant Director of Survey and Settlement	Member
8.	Thiru. J Sundar, No. 3/235, Kanniyamman Kovil Street, Kovalam- 603 112.	Member
9.	Thiru. M. Chinna Muthu, No. 36, Rajiv Gandhi Street, Nemmeli Kuppam.	Member
10.	The District Environmental Engineer, Tamilnadu Pollution Control Board, Maraimalainagar	Member - Convener

In addition to the above, the following subcommittee members have attended the meeting:

- 1.Tahsildar, Thiruporur
- 2.Block Development Officer, Thiruporur.

Agenda Item No.1:

Subject: Proposed formation of a new reservoir in the Kovalam sub-basin, located between the East Coast Road (ECR) and Old Mahabalipuram Road (OMR) in Thiruporur and Thirukazhukundram Taluks of Chengalpattu District.

The said subject was discussed in the DCZMA meeting held on 03.10.2025 and the DCZMA decided that the project proponent shall obtain the study report as per the Government of India, Ministry of Environment and Forests, Office memorandum dated 24.02.2011.

As per the office memorandum, for measures to prevent sand bars, installation of tidal regulators, laying of storm water drains or for structures for prevention of salinity ingress and freshwater recharge in Coastal Regulation area based on study carried

out by any agency to be specified by MoEF. The Ministry specifies the following institutions who will be involved for the above activities.

- I. Central Water and Power Research Station
- II. IIT Chennai, IIT Bombay
- III. Department of Erosion Directorate, Ministry of Water Resources
- IV. ICMAM
- V. NIT, Suratkal

To get technical recommendation and based on the recommendations made by this institution the project would be consider for clearance.

Now, the project proponent, Water Resources Department, Government of Tamil Nadu, has submitted Technical Evaluation Report obtained from IIT Madras.

DISCUSSION:

The subject was placed in the DCZMA meeting held on 29.10.2025 and the following points were discussed during the meeting:

Sl.No	Query raised	Clarification by the Proponent
1.	Recommendation of the IIT report, it was stated that a detailed project report shall be provided for better understanding of the assumptions considered and theories adopted for the design of components and estimation of flood discharge and 75 % dependable yield.	The project proponent informed that initially the study was conducted by Anna university and after discussion in the DCZMA about O.M stated above, the study is given to IIT, Madras and the project proponent assure to give technical feasibility report from IIT, Madras.
2.	Most of the land of the project area falls in Kazhuveli land (marshy land). Hence, Project proponent shall furnish the Ecological study report of the project area.	The project proponent informed that the Ecological study shall be carried out and report shall be submitted.

The DCZMA has instructed the Project proponent to carry out a detailed ecological study and technical feasibility recommendation from IIT, Madras.

The unit has submitted a letter dated 30.10.2025 from IIT, Madras addressed to WRD, Araniyur Basin Division, Chepauk, Chennai stating the following

“The field visit to the proposed project site was conducted and after the technical evaluation of proposal report, supporting data and documents related to the proposed project furnished by you, it is recommended that the proposed new Reservoir is technically feasible for implementation”.

Further, the WRD, Araniyur Basin Division, Chepauk, Chennai has submitted the Impact Assessment and Habitat Mitigation Plan Study of Kazhuveli Wetlands for the Formation of New Reservoir in Kovalam Sub-Basin between ECR and OMR

Roads in Thiruporur & Thirukazhukundram Taluks of Chengalpattu District, Tamil Nadu carried out by the Hubert Enviro Care Systems (P) Ltd, Chennai.

Further, during discussion the project proponent has stated that the proposed site for the formation of new reservoir (water body) involves area that is mentioned as wetland by the National wetland mission. But the project proponent has informed the DCZMA that the proposed site is not notified as wetland under Wetlands (Conservation and Management) Rules 2017. Further, 1102.64 Hectare of project area is classified as Kazhuveli in revenue records.

DECISION:

After detailed deliberation, DCZMA decided to recommend the project to the State Coastal Zone Management Authority for clearance under Coastal Regulation Zone Notification 2011 subject to the following conditions:

1. The Project Proponent shall comply with all the provisions of the Coastal Regulation Zone Notification 2011.
2. The Sewage and sludge should not be let into the sea.
3. The Project Proponent shall comply all the critical observations and recommendations specified in the Technical Evaluation Report of IIT Madras.
4. The project proponent shall comply the recommendation of the 573rd State Expert Appraisal Committee meeting held on 02.06.2025.
5. The Project Proponent shall comply with the mitigation and management measures proposed under the aforementioned Impact Assessment and Habitat Mitigation Plan Study done by Hubert Enviro Care Systems for Kazhuveli land impacted by the project.
6. The project proponent shall ensure the Kovalam Estuary is not adversely impacted by this project.

Agenda Item No.2:

Subject: Proposed Development of Nandavanam Heritage Park at Survey No.94/1B and 350, Thiruvidanthai Village, Thiruporur Taluk, Chengalpattu District by Tamilnadu Tourism Development Corporation Ltd.

Project Information:

- Proposed development of Nandavanam Heritage Park by Tamilnadu Tourism Development Corporation, Government of Tamil Nadu under Special Assistance to States for Capital Investment (SASCI) Scheme at Survey No.94/1B and 350, Thiruvidanthai Village, Thiruporur Taluk, Chengalpattu District.
- The proposed Nandavanam Heritage Park will be in an area of 218.54 acres. At present, 68.35 acres to be developed as Phase I and remaining land will be developed in Phase II.
- The proposed project area with break-up and CRZ zone classification is given below:

Proposed Project Item/activity	Area in Sq.m			Total Area in Sq.m
	CRZ IB	CRZ III (NDZ)	CRZ III (200 to 500m from HTL)	
Project Site Boundary	3335.97	472019.24	396607.39	871962.60
Project Development Area Boundary	3335.97	143383.36	129895.58	276614.90

Proposed project activities falling under CRZ zones as per approved CZMP (CRZ Notification, 2011)

Proposed Project Activities	Area in Sq.m			Total Area in Sq.m
	CRZ IB	CRZ III (NDZ)	CRZ III (200 to 500m from HTL)	
100 KLD STP	0	0	159.30	159.30
Admin block	0	0	411.90	411.90
Art Zone	0	0	1830.40	1830.40
ATV Zone	0	0	3258.42	3258.42
Basketball Court	0	0	1442.22	1442.22
Boundary Wall	0	95.23	501.17	596.40
Electrical Substation	0	0	181.68	181.68
Entrance Plaza	0	0	653.66	653.66
Entrance Ticket Pavilion	0	0	470.38	470.38
Event Arena	0	19300.13	14860.77	34160.90
Folk Deities	0	4756.51	87.09	4843.60
Food Kiosk	0	1224.88	4893.17	6118.05
Glow Park	0	0	4433.26	4433.26
Green Belt	0	0	9731.80	9731.80
Kids Play Area	0	0	2113.21	2113.21
Light and Sound Park	0	0	5558.74	5558.74
Lotus Pond	0	314.16	628.32	942.48
Miniature Heritage Structures Park	0	1899.19	3697.91	5597.10
Mural Garden	0	1645.11	0	1645.11
Music Garden	0	1500.00	0	1500.00
Parking	0	3661.51	20640.82	24302.33
Pillar Park	0	2218.68	2318.24	4536.92
Restaurant	0	0	600.00	600.00

Road	0	4400.75	27357.65	31758.40
Rural Life Garden	0	1138.47	1953.10	3091.57
Sculpture Garden	0	4536.92	0	4536.92
Shop Street	0	0	573.08	573.08
Skating Park	0	360.13	872.17	1232.30
STP Infra	0	0	10.30	10.30
Theater Garden	0	713.65	0	713.65
Throwball Court	0	1338.08	0	1338.08
Ticket Kiosk	0	0	80.60	80.60
Toilet	0	0	420.40	420.40
UGT	0	0	114.10	114.10
OWC	0	0	120.00	120.00
11/0.415KV Transformer	0	0	102.30	102.30

- The total expected cost of the project is Rs.99.67 Crores.
- The Project proponent has furnished the EIA report prepared by the Environment Consultant M/s.ABC Techno Labs India Pvt Ltd, Chennai.
- The Project proponent has submitted that the project site falls in CRZ IB, CRZ III NDZ & CRZ III (200 to 500m from HTL) areas as per CRZ Notification 2011.
- The Project proponent has furnished the report obtained from the Director, Institute of Remote Sensing, Anna University and stated that the above said proposed project site bearing Survey No. 94/1B and 350, Thiruvudanthai Village, Thiruporur Taluk, Chengalpattu District falls partly in CRZ IB, CRZ III NDZ & CRZ III (200 to 500m from HTL) areas and Project activities fall in CRZ III NDZ & CRZ III (200 to 500m from HTL) areas as per approved CZMP 2011 map approved by MOEF&CC, Government of India, New Delhi published by Tamil Nadu state CZMA (TNSCZMA).
- The Project proponent has stated that no components or activities are proposed and will remain untouched even after development of the proposed project.
- The estimated man power for construction phase is 100 Nos and for operation phase is 300 Nos. The estimated visitors during operation is 6000 Nos/day
- The total water requirement during construction phase is 4.5 KLD for domestic usage including flushing.
- The total water requirement during operation phase is 103.5 KLD out of which fresh water requirement of 36 KLD sourced from TWAD Board and 67.5 KLD of treated water from STP.
- The estimated sewage generation is 98.1 KLD and the Project proponent has proposed Sewage Treatment Plant (STP) of 100 KLD capacity.
- The estimated total solid waste generation is 191.1 kgs/day during operation phase in which Biodegradable Organic solid waste is 76.44 kgs/day which is

proposed to be treated through Organic waste convertor (500 Kg capacity) and Non Bio degradable waste is 114.66 kgs/day which is proposed to be disposed through authorised recyclers.

- The estimated total power consumption is 560 kVA during operation phase provided by TANGEDCO.
- One number of DG set with capacity of 400 KVA is proposed to be installed as backup power source.

The subject was placed before the DCZMA in its meeting held on 29.10.2025. The M/s.ABC Techno Labs India Pvt Ltd, Chennai has made a power point presentation:

Earlier Project proposal approved by DCZMA & TNSCZMA and the modifications in current proposal in CRZ III (NDZ):

Comparison of CRZ components between previous and current proposal for 68.35 acres area					
Sl. No.	Previous in CRZ III (NDZ) area	current in CRZ III (NDZ) area			
1	ATV Zone	ATV Zone			
2	Sports Zone	Basketball Court			
3	Beach Sports	Throwball court			
4	Beach Volleyball (P)	Skating Park (P)			
5	Beach Football	Event Arena (P)			
6	Ticket Kiosk & Waiting area (P), 2 & 3	Lotus Pond (P)			
7	Parking 2 & 4	Miniature Heritage Structure Park (P)			
8	Parking 1, 3, 5 (P)	Sculpture Garden			
9	Event Area	Food Kiosk			
10	Beach Promenade - 1	Kids Play Area			
11	Beachfront Restaurant	Mural garden			
12	Toilet Block	Art Zone			
13		Music Garden			
14		Theater Garden			
15		Parking (P)			
16		Pillar Park (P)			
17		Rural Life Garden (P)			
18		Fold Deities (P)			

Earlier Project proposal approved by DCZMA & TNSCZMA and the modifications in current proposal in CRZ III (200 to 500m from HTL):

	Previous in CRZ III (200 to 500m HTL)	Current in CRZ III (200 to 500m HTL)
1	Hospitality	M - Glow Park
2	Parking	AH - Underground Tank
3	Beach Volleyball (P)	AI - OWC
4	Ticket Kiosk & Waiting area (P), 2	G - Electrical Substation
5	Parking 1, 3, 5 (P)	P - Light & Sound Park
6	Two Entry Plaza	AB - Skating Park (P)
7	Event Area (P)	H - Entrance Plaza
8	Parking	AG - Toilet
9	Retail Street - 1	I - Entrance Ticket pavillion
10	Toilet Block	J - Event Arena
11		U - Parking
12		F - Boundary Wall
13		N - Greenbelt
14		AF - Ticket Kiosk
15		B - Admin Block
16		Q - Lotus Pond (P)
17		K - Folk Deities
18		R - Miniature Heritage Structure park (P)
19		AA - Shop Street
20		A - 100 KLD STP
21		Y - Rural life garden (P)
22		V - Pillar Park (P)
23		W - Restaurant
24		L - Food Kiosk
25		AC - STP Infra

DISCUSSION:

After detailed deliberation, the DCZMA members raised certain queries and the project proponent explained and the queries & clarifications are as follows:

Sl.No	Query raised	Clarification by the Proponent
1	The project proponent shall furnish a report regarding the way for Burial ground situated adjacent to the proposed site.	The Proponent has stated that the project site does not affect the way for burial ground and will provide necessary pathway to reach the burial ground.

2	The project proponent has proposed to construct the Entrance arena, Event arena, STP, Ticket Kiosk, Shop street, etc., in the CRZ III (200 to 500m) and ATV Zone, Basketball court, Throwball court, Event arena, Parking, etc., in the CRZ III (NDZ). Hence, the project proponent was requested to submit the applicability of CRZ notification, 2011 on the proposed activity.	The Project Proponent accept to provide detailed Justification on the proposed activities on CRZ III (NDZ) and CRZ III (200 to 500m from HTL) as per CRZ Notification, 2011.
3	EIA report submitted by project proponent doesn't mention regarding impact on turtle nesting.	Project proponent accepted to include in EIA report.

DECISION:

The DCZMA has instructed the Project proponent to submit the detailed justification on proposed activities on CRZ III (NDZ) & CRZ III (200 to 500m from HTL).

Hence, the CRZ clearance application is deferred. The Project proponent was requested to submit the applicability of CRZ notification, 2011 on the proposed activity with justification. The Project Proponent shall present the proposal again on a date to be fixed by the Chairman of the DCZMA.

Agenda Item No.3:

Subject: To consider the issue of CRZ clearance under CRZ Notification 2011 for the proposed construction of cottages at beach resort complex Tamil Nadu Tourism - Mamallapuram at survey numbers 59/3 & 87/1, Mahabalipuram, Thirukalukundram Taluk, Chengalpattu District by the Tamil Nadu Tourism Development Corporation Ltd.

Project Information:

- Proposed construction of cottages at Beach Resort Complex Tamilnadu Tourism - Mamallapuram at survey numbers 59/3 & 87/1, Mahabalipuram, Tirukalikundram Taluk, Chengalpattu District. The total land area of the project is 1,47,184.17 Sqm.
- The land area details are tabulated as follows:

S.No	Components	Area (Acre)	Area (Sqm)	Percentage (%)
1	Building Footprint	0.764	3095	22.9567
2	Service area	0.061	250	1.8329
3	Road	1.482	6000	44.5312
4	Pathway	0.463	1875	13.9122
5	Greenbelt	0.555	2250	16.5264
	Total land area	3.328	13470	100

- The proposed total built-up area of the project is 4835 Sqm. Built-up area statement is as follows:

S.No	Components	No. of units per Block	Area (Sqm)
1	Main Block (G)	1	1735
2	Deluxe Room 1 (G+1)	8	900
3	Deluxe Room 2 (G+1)	8	900
4	Premium Room (G+1)	8	1300
	Total area		4835

- Brief description of the proposed project:**

S.No	Description	Details
1	Total area of Extent	147184.17Sqm
2	Built-up area detail	4835 Sq.m
3	FSI	2955 Sq.m
4	Greenbelt Development	2250 Sq.m
5	Power requirement & Source	315 KVA & TNEB
6	Parking Two-Wheeler Parking & Car Parking Provided	20 & 35
7	Source of Water Supply Local Panchayat	Local Panchayat
8	Total Water Requirement	28.7 KLD
9	Fresh Water Requirement	18.7 KLD
10	Domestic and Flushing	10 KLD
11	Greenbelt Development Landscape	45 Sq.m
12	Quantity of wastewater generation	24 KLD
13	Treatment system for wastewater	100 KLD capacity STP
14	Solid waste generation, treatment, and management	Biodegradable - 45kg/day will be treated in OWC. Non biodegradable - 75 kg /day will be disposed to Authorized vendor.

- The existing building will be demolished, and a cottage beach resort will be proposed. Within this complex, 4.45 acres of land have been leased to Tamil Nadu Handicrafts Development Corporation Limited for a period of 30 years as per G.O. Ms. No. 16, Tourism & Culture Department, dated 01.02.2010. The total land area allotted for the proposed project is 36.37 acres (147184.17 Sq.m).
- The Government has sanctioned Rs 20 Crores to Tamil Nadu Tourism Development Corporation Ltd, Government of Tamil Nadu.
- The Project proponent has submitted an EIA report prepared by Environmental Consultants M/s.Pollucare Engineers India Pvt. Ltd, Chennai.
- It was reported by the Institute of Remote Sensing, Anna University, Chennai, that the proposed project site, proposed cottages, proposed main block, and existing facilities at Survey numbers 59/3 & 87/1, Beach Resort Complex, Mammallapuram, Tirukalukundram Taluk, Chengalpattu District, fall in CRZ-II. The proposed site corners B & C are located 3.74m and 13.72m from HTL (Bay of Bengal), respectively.

- The proposed project comprises of Rooms-24 Nos, Club House and 100-seat restaurant.
- The total sewage generation during operation phase is 24 KLD and STP of 100 KLD is proposed for treating the sewage.
- The treated sewage 24 KLD is proposed to be recycled for toilet flushing (10KLD) and greenbelt development (14 KLD).
- The unit has estimated that during construction activity, tree cutting will be carried out around 43 trees. In compensation to those 10 times of trees will be planted (430 trees) at project site. During operation phase nearly 500 trees will be planted in the proposed project site including compensation trees.
- The unit has stated that permeable (porous) paving will be provided to control surface water runoff by allowing storm water to infiltrate the soil and return to the ground water. The traffic areas will however continue to be impermeable.
- The unit has stated that the critical areas will be provided with fire alarm, an extinguisher and automatic fire hydrant system. Caution and awareness signage will be strategically installed at regular interval in those areas.

The Project proponent has furnished the report obtained from the Director, Institute of Remote Sensing, Anna University, Chennai superimposing the proposed project site, proposed cottages, proposed main block and existing facilities on the approved Coastal Zone Management Plan - Map as per CRZ Notification, 2011 and stated that the above said proposed project site falls completely in CRZ -II. The proposed site corners B & C are located 3.74m and 13.72m from HTL (Bay of Bengal), respectively.

The project proponent has requested to accord CRZ Clearance as per the condition notified in the CRZ Notification, 2011.

The Project Consultant, M/s.Pollucare Engineers India Pvt. Ltd, Chennai explained the salient features of the proposed project along with PowerPoint presentation.

The subject was placed in the District Coastal Zone Management Authority on 11.08.2025 and after detailed deliberation, the DCZMA members raised certain queries and deferred the proposal with a request to submit the details.

The Project proponent, Tamil Nadu Tourism Development Corporation Ltd, has submitted the clarifications to the queries on 23.10.2025.

The details are as follows:

Sl.No	Query raised	Clarification by the Proponent
1	The project proponent has to provide adequate capacity of the sewage treatment plant (STP) for the treatment and disposal of sewage generated within the premises. The unit shall utilize the treated sewage generated for green belt development within the premises after achieving the discharge standards prescribed by the Tamil Nadu Pollution Control Board.	The project proponent has submitted the STP design for 100 KLD.
2	The proponent has to provide the cost estimation details of the proposed Sewage Treatment plant.	The project proponent has submitted the commercial offer for STP of Rs.40,15,540/-.
3	The Project Proponent has to obtain clearance from the Green Committee for cutting trees in the project area for expansion activities and shall plant trees in the ratio 1:10 within the Beach Resort Complex premises.	The project proponent has assured to obtain approval from District Green Committee for cutting of 40 trees and undertaking for compensatory plantation at a ration of 1:10 (i.e., 400 saplings) within the Beach Resort Complex premises.
4	The project proponent shall segregate the municipal solid waste generated into Biodegradable and Non-Biodegradable (Recyclable) and the same shall be scientifically disposed as stipulated in the Solid Waste Management Rules, 2016.	The project proponent has assured to segregate municipal solid waste generated into Biodegradable and Non-Biodegradable at source in compliance with the Solid Waste Management Rules, 2016.
5	Proper arrangements should be made for the disposal of biodegradable solid wastes generated in the project areas, by providing an Organic Waste Converter (OWC).	The project proponent has assured that the Biodegradable - 45kg/day will be treated in the Organic Waste Converter (OWC) proposed.
6	The project proponent shall carry out an Impact assessment Study on the Olive	The project proponent has stated that the proposed

	Ridley habitat and the impacts of light on the coastal ecosystem and submit a fresh report incorporating the above required details.	project area is not in the zone of Olive Ridley Turtle hatching.
7	The project proponent shall provide the action plan on the disposal of Construction & Demolition waste generated during expansion activities.	The project proponent has furnished action plan for Construction & Demolition waste management.
8	The Project Proponent shall obtain a Green Building Certificate from the Competent Authority.	The project proponent has stated that they will explore the feasibility to obtain Green Building Certification in near future.
9	The Project Proponent shall furnish the Environment Management Plan for the Expansion project.	The Project Proponent has furnished the Environment Management Plan.

The Project Engineer, Tamil Nadu Tourism Development Corporation Ltd has submitted undertaking dated 10.11.2025 that the existing buildings are prior to the Coastal Regulation Zone (CRZ) Notification, 1991 along with the following documents.

1. Copies of electricity HT service connection showing occupancy / usage prior to 1991.
2. Copy of Bar FL3 License – submitted as documentary evidence to establish that the building was in existence prior to the commencement of CRZ regulations in 1991.
3. Photocopy of the Inaugural Stone – submitted as proof indicating the buildings construction prior to 1991, in support of pre-CRZ status.

DECISION:

After detailed deliberation, DCZMA decided to recommend the project to the State Coastal Zone Management Authority for clearance under Coastal Regulation Zone Notification 2011 subject to the following conditions:

1. The Project Proponent shall comply with all the provisions of the Coastal Regulation Zone Notification 2011.
2. The project proponent shall obtain necessary prior clearance for any change in scope of project.
3. The project proponent shall provide Sewage treatment plant (STP) as proposed for the treatment and disposal of sewage generated within the premises.
4. There shall not be any withdrawal of ground water in CRZ area.
5. The Sewage and sludge should not be let into the sea water.
6. The project proponent shall manage the Solid waste generated as per the Solid Waste Management Rules, 2016 as proposed for the disposal of biodegradable and non-biodegradable solid wastes generated in the project areas.

Agenda Item No.4

Subject: To take necessary action on the list of representations received on violations at CRZ areas in Thiruporur and Cheyyur Taluk's as per CRZ Notification, 2011, so as to submit the action taken report to the Tamil Nadu Coastal Zone Management Authority.

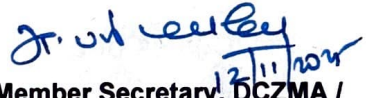
In this regard, the violation petitions received and inspected by the members of the Sub Committee were discussed.

DECISION:

The DCZMA instructed the Sub Committee members to submit the inspection report along with ownership details of the buildings constructed/under construction so as to send the action taken report on the representations to the SCZMA further necessary action.


12/11/25
DEE/TNPC Board,
Convener/DCZMA,
Maraimalainagar.


12/11/25
District Forest Officer,
Chengalattu.


12/11/25
Member Secretary, DCZMA /
Personal Assistant (General) to District
Collector,
Chengalattu District.


12/11/25
District Collector,
Chairman/DCZMA,
Chengalattu

138th MEETING**TAMIL NADU STATE COASTAL ZONE
MANAGEMENT AUTHORITY****Date:** 20.11.2025 (Thursday)**Time:** 03.00 P.M.**Venue:****7th Floor, Conference Hall,
Environment, Climate Change &
Forests Department,
Namakkal Kavignar Maaligai,
Secretariat, Chennai - 600 009.**

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02	The action taken on the decisions of 137 th meeting of the Authority held on 17.10.2025	01
03	Proposed Formation of New Drinking water Reservoir in Kovalam Sub Basin in between ECR and OMR Roads for the inhabitants at Thiruporur & Thirukazhukundram Taluks of Chengalpattu District by Executive Engineer, Water Resources Department, Chennai (Single Window No. SW/265811/2025)	03
04	Proposed construction of Beach Resort at S. No. 275/1B1, 275/1B2 & 275/2A2B, 275/2B2 & 276/4 of Keezhputhupattu Village, Marakanam Taluk, Villupuram district by Tmt. Ramani, Chennai (Single Window No. SW/263102/2025)	16
05	Proposed construction of Beach Resort at S. No. 275/2A2A, 275/2B1 & 276/1A1A1 of Keezhputhupattu Village, Marakanam Taluk, Villupuram district by Mr. S. Baskaran, Chennai (Single Window No. SW/263072/2025)	23
06	Purchase of Two Laptops for Asst. Executive Engineer and Assistant Engineer for CRZ-related Works	30
07	Any other subject with the permission of the Chair	30

TAMIL NADU STATE COASTAL ZONE MANAGEMENT AUTHORITY

138th MEETING

AGENDA

Date: 20.11.2025 (Thursday)
Time: 03.00 P.M.

Venue:
 7th Floor, Conference Hall,
 Environment, Climate Change &
 Forests Department,
 Namakkal Kavignar Maaligai,
 Secretariat, Chennai - 600 009.

Agenda Item No. 01: Confirmation of the minutes of the 137th meeting of the Tamil Nadu State Coastal Zone Management Authority held on 17.10.2025

The 137th meeting of the Tamil Nadu State Coastal Zone Management Authority was held on 17.10.2025 and the minutes were communicated to the Members of the Authority, vide this office letter No. Letter No. P1 /DOECC/ 892 / 2024, dated 04.11.2025

Agenda Item No.02: The action taken on the decisions of 137th meeting of the Authority held on 17.10.2025.

S. No	Subject	Action taken
01	Proposed Construction of International Dugong Conservation Centre at Manora, Sarabendrarajanpattinam village, Pattukottai Taluk, Thanjavur district by the District Forest Officer, Thanjavur Forest Division, Thanjavur	As resolved by the Authority, the proposal has been recommended to MoEF & CC, GoI, for issuing Clearance, vide Letter No. Letter No. P1 / DOECC / 1504 / 2025, dated 05.11.2025
02	Proposed Construction of Bridge Across Buckingham Canal connecting Rajiv Gandhi Salai and ECR in Neelankarai Village, Sholinganallur Taluk, Chennai District by the Divisional Engineer (H), Highways Department, CMDP, Division I, Alandur, Chennai	As resolved by the Authority, the proposal has been recommended to SEIAA, for issuing Clearance, vide letter No. Letter No. P1 /699/ DOECC / 2025 dated: 06.11.2025

03	Proposed construction of Beach Resort located at S. F. No. 342/2B2 in Mandapam village, Rameswaram Taluk, Ramanathapuram District by Thiru Sathiamoorthy Periyasamy, Cantonment, Tiruchirapalli	As resolved by the Authority, the proposal has been deferred to DCZMA, Ramanathapuram vide letter No. Letter No. P1 / 1866 / 2024 dated 06.11.2025
04	Proposed construction of Edible Oils and Mineral oils storage tank terminal of 50640 KL at Map id. AOS01G-O Yard in area I (north) of Chennai Port Trust Area, Chennai by M/s. Kumar Agro Tech Private Limited, Chennai	As resolved by the Authority, the proposal has been recommended to MoEF & CC, GoI, for issuing Clearance, vide letter No. P1 / DOECC/ 1497 / 2025 dated 06.11.2025
05	Proposed establishment of edible oil storage terminal at O Yard in area I (north) of Chennai Port Trust Area Rajaji Salai, Chennai by M/s. Gokul Agro Resources limited, Chennai	As resolved by the Authority, the proposal has been recommended to MoEF & CC, GoI, for issuing Clearance, vide Letter No P1 / DOECC/ 1507 / 2025, dated: 06.11.2025
06	Proposed construction of sewer line underground system of CMWSSB through Edyanchavadi, Sadayankuppam and Kadapakkam village, Thiruvottiyur taluk, Chennai by The Superintending Engineer, (P)-II CMWSSB, No. 1, Pumping Station Road, Chintadripet, Chennai	As resolved by the Authority, the proposal has been recommended to MoEF & CC, GoI, for issuing Clearance, vide Efile No. P1 / DOECC /1152/ 2025 Dated: 06.11.2025
07	Proposed development as tourist destination of Tharangambadi Village, Mayiladuthurai district by the General Manager, Tamil Nadu Tourism Development Corporation limited, Chennai	As resolved by the Authority, the proposal has been recommended to MoEF & CC, GoI, for issuing Clearance, vide Letter No. P1 / DOECC / 1334 / 2025 dated 06.11.2025

Agenda Item No.3 Formation of New Drinking water Reservoir in Kovalam Sub Basin in between ECR and OMR Roads for the inhabitants at Thiruporur & Thirukazhukundram Taluks of Chengalpattu District by Executive Engineer, Water Resources Department, Chennai (Single Window No. SW/265811/2025)

The District Coastal Zone Management Authority, Chengalpattu has forwarded a proposal received from Executive Engineer, Water Resources Department, Chennai for the Proposed Formation of New Drinking water Reservoir in Kovalam Sub Basin in between ECR and OMR Roads for the inhabitants at Thiruporur & Thirukazhukundram Taluks of Chengalpattu District. The project information and the EIA report prepared by M/s Hubert Enviro care systems, Chennai having NABET certificate upto 31.03.2027.

Description of the project:

The new drinking water reservoir formation under Phase I will be in an extent of (1770.5 ha) **4375 acres** vested with WRD & Revenue lands. The site can be accessed from Kelambakkam - Kovalam Link Road on the North, Thiruporur - Nemmeli link Road in the middle and OMR - ECR connecting Bypass Road on the South near Mamallapuram. The Reservoir site is bounded by the ECR Road on the eastern periphery, OMR Road on the western periphery and Muttukadu - Kovalam on the North and Mamallapuram on the South.

The overall catchment area is identified as **41,408 hectares** (ha), of which 29,642 Ha are intercepted by a cascade system of 69 tanks in Thaiyur, Manamathy, and other minor groups. The remaining free catchment area of **11,766 ha** is available to feed the proposed reservoir.

The reservoir is enclosed by an earthen bund extending for **about 30.436 kilometers**. In addition, eastern and western peripheral drains are proposed to manage surplus runoff following full reservoir storage and to accommodate local catchment flows, thereby preventing foreshore inundation.

The key hydraulic structures such as inlet regulators, outlet regulators, and offtake regulators are planned; each designed to handle a maximum discharge of 12,000 cusecs from sub-catchments of the Manamathy group of tanks (Manamathy Maduvu) and other free catchment areas contributing to the reservoir. Necessary provisions for improvements to the Manamathy Surplus Course, Flood Protection Walls and

Reconstruction of Pandithamedu barrage and flood banks are provided for protection of the inlets and upstream of the inlet arrangements.

Designed Components of Reservoirs and Appurtenance Works:

This Phase-I project proposal of "Formation of New Drinking water Reservoir in Kovalam Sub Basin in between ECR and OMR Roads for the inhabitants in Thiruporur & Thirukazhukundram Taluks of Chengalpattu District", comprises the following major components:

Component I: Formation of new drinking water Reservoir and its appurtenances (Eastern & Southern Side)

- i) Formation of Earthen embankment in Eastern (14896 m) and Southern side (310 m) for Reservoir.
- ii) Laying Stone revetment for embankment in Eastern and Southern side at Inner slope for protection.
- iii) Construction of South Regulator near Kokilamedu mouth
- iv) Formation of Eastern peripheral drain (15105 m) with overburden berm
- v) Providing Turfing at Rear slope of embankment

Component II: Formation of new drinking water Reservoir and its appurtenances (Eastern & Southern Side).

- i) Formation of Earthen embankment in Northern (1960 m) and Western side (13270 m) for Reservoir
- ii) Laying Stone revetment for embankment in Northern and Western side at Inner slope for protection
- iii) Construction of Inlet Regulator at confluence of Manamathy surplus course into Reservoir
- iv) Construction of Offtake regulator in western peripheral drain at North side of Inlet regulator
- v) Construction of Offtake regulator in western peripheral drain at South side of Inlet regulator.
- vi) Formation of Western peripheral drain (12700 m) with overburden berm
- vii) Providing Turfing at Rear slope of embankment.

Component III: Improvements to Manamathy Inlet

- i) Formation of Earthen embankment in manamthy Surplus course up to inlet point for a length of 2050 m.

- ii) Laying Stone revetment in manamathy Surplus course for embankment at Inner slope for protection.
- iii) Construction of Balancing Culverts at Thiruporur Nemmeli Road with vents.
- iv) Providing Turfing at Rear slope of embankment
- v) Deepening of Reservoir water spread portion (removing the top soil on an average of 0.6m)
- vi) Reconstruction of Pandithamedu barrage with flood banks for a length of 1650
- vii) Construction of flood protection wall (on both sides 1650 m) of Manamathy surplus course from Pandithamedu barrage to OMR road and Regrading
- viii) Construction of Inlet drains connected with Manamathy Surplus course.

Structural Components of the Proposed Reservoir:

- Formation of Earthen Embankment
- Peripheral Drain System and Adjacent Structures
- Southern Regulator
- Inlet Regulator from Manamathy surplus
- South offtake Regulator in western peripheral drain
- North offtake Regulator in Western peripheral drain

Need of the Project:

The Government of Tamil Nadu has made several attempts to ensure **water security** in Chennai and the Chennai Metropolitan Area (CMA). However, the increasing water scarcity poses a significant challenge, particularly in a context where urban expansion has been rapid alongside swift industrialization. The significant rise in population density further exacerbates this challenge. Also, present climate change induced meteorological changes such as high intense rainfall within short duration leads to flash floods and heat waves requires conservation of rainwater for the benefit of water supply and also flood mitigation.

Rapid urban and industrial expansion in Chennai has led to considerable changes in land use, contributing to increased consumption of both surface and groundwater. This has impacted the region in several ways:

- (a) The expansion of land use has adversely affected the existing drainage systems

- (b) The available quantity of water consistently falls short of the increasing demand, leading to a growing gap between water supply and demand each year.

Furthermore, groundwater is overexploited in most parts of the CMA, resulting in sea water intrusion. Although the total annual rainfall has not decreased, the number of rainy days has reduced, affecting overall water availability.

The water needs of Chennai city and the CMA continue to grow due to demographic pressures and rising inter-sector demand, for domestic, industrial, commercial, infrastructural, and ecological purposes. While the average drinking water supply in Chennai is around 700 to 800 million litres per day (MLD), the current demand exceeds 1100 MLD. This demand is expected to double in the next decade. The water needs of the broader CMA region also remain uncertain and largely unmet.

Although the Government of Tamil Nadu has initiated several water augmentation measures, such as the installation of seawater desalination plants, Chennai's water supply situation remains precarious. Compounding these challenges are the extreme events induced by climate change.

In light of this, more conscious and integrated efforts are necessary. These include conserving surface runoff, recharging groundwater, constructing new reservoirs, and ensuring that conservation and augmentation measures also contribute to flood and drought mitigation.

Presently the drinking water demands of Chennai and its peri urban areas were met out from the Redhills, and Cholavaram lake catering to the northern Chennai& Tiruvallur district, Chembarakkam and poondi lakes for the western parts of the city, Kanchipuram and Tiruvallur districts. Whereas, the southern Chennai city and Chengalpattu district falling under the proposed CMDA-IIIrd master plan boasts IT and Industrial corridors, but lacks any fresh water storage reservoir as in the other parts of the city and highly dependent on the supply from ground water and desalination plants, which is leading to rapid ground water exploitation, sea water intrusion and its subsidence effect.

With an objective to meet the drinking water requirements of local villages, Thirupporur and Mamallapuram region falling within the southern CMA areas, the proposed reservoir site was identified for fresh water storage which is at present classified as Kazhuveli, Uppalam, Uppangazhi and Samaveli as per the revenue records.

Also, the local villages were highly affected by the flooding due to lack of proper drainage measures.

Hence, by formation of this fresh water reservoir with a capacity of 1.655TMC, the drinking water demands of local inhabitants with total population of 50,000 in Nemmeli, Krishnankaranai, Pattipulam, Saluvankuppam, Paiyanur, Thandalam, Kalavakkam, Thiruporur, Thiruvidadanthai, Punjeri, Kadambadi and Mamallapuram.

In addition to the drinking water supply, the formation of flood carrier drains at the periphery of the reservoir would facilitates the natural drainage for the local villages thereby reducing the flood inundation significantly.

Location of the project:

The geo coordinates of the project site is given below

S. No	Latitude (N)	Longitude (E)
1	12° 44' 23.294"	80° 13' 47.158"
2	12° 43' 26.654"	80° 13' 24.723"
3	12° 42' 46.083"	80° 12' 51.921"
4	12° 41' 54.212"	80° 12' 59.898"
5	12° 41' 19.356"	80° 12' 33.003"
6	12° 41' 22.557"	80° 12' 17.122"
7	12° 40' 30.466"	80° 12' 12.593"
8	12° 40' 15.631"	80° 12' 1.675"
9	12° 39' 59.449"	80° 12' 19.86"
10	12° 39' 37.385"	80° 12' 13.094"
11	12° 39' 26.644"	80° 11' 51.191"
12	12° 38' 49.203"	80° 11' 58.119"
13	12° 38' 19.765"	80° 11' 44.685"
14	12° 38' 18.321"	80° 11' 31.557"
15	12° 37' 49.545"	80° 11' 23.216"
16	12° 37' 28.229"	80° 11' 15.91"
17	12° 37' 36.247"	80° 10' 32.419"
18	12° 38' 19.282"	80° 10' 47.716"
19	12° 38' 23.553"	80° 11' 13.632"
20	12° 39' 23.9"	80° 11' 15.866"
21	12° 40' 8.092"	80° 11' 30.134"
22	12° 41' 3.595"	80° 11' 37.91"
23	12° 41' 33.204"	80° 11' 46.388"
24	12° 42' 22.543"	80° 12' 1.373"
25	12° 42' 48.778"	80° 11' 52.957"
26	12° 43' 16.539"	80° 12' 6.795"
27	12° 43' 41.678"	80° 12' 27.784"
28	12° 44' 0.147"	80° 12' 58.818"

Drinking water Demand Assessment:

The supply and demand gap analysis are tools used to understand the imbalance between the availability of supply to meet the future demand. The city faces various challenges related to surface water availability, pollution, over-extraction, infrastructure limitations, and the impact of climate change. The per capita water supply and consumption changes according to the peoples' habits and it is generally more in megacities compared to villages and small towns. The water supply assumed by the CMWSSB in the core city and in CMA area is as follows: The per capita water supply of 150 lpcd is considered for adoption to Chennai Corporation and the rest of the CMA is categorized into Urban and Rural; for the urban Area, 135 lpcd up to intermediate stage (2035) and 150 lpcd for ultimate stage (2050), has been considered. On this basis, the estimated demand in the core city and in the CMA is presented in the Table below.

Description	2015	2020	2035	2050
	(in MLD)			
GCC	922	1333	1702	2178
Rest of CMA	214	387	821	1568
Total	1136	1720	2523	3746

Source : CMWSSB

Site Justification:

- Selected location of reservoir is optioned for storage. No other alternative site available in the basin for storage of water.
- The natural flood plain land located between the OMR and ECR in the southern portion of the Kovalam sub-Basin is natural flood bowl, partially influenced by the tidal waters and fresh water supply from the hinterland catchment.
- The overall geographical area of these wetlands, classified as Government lands such as Uppangali and Kaliveli in the Revenue Records is identified as 8408.26 acres (or) 3404.15 Ha in Thiruporur and Thirukalukundram Taluk.
- The entire southern part of the Kovalam sub basin (Surplus water from 69 upper tanks) draining into the present Uppangazhi in between ECR and OMR

and further confluence into Bay of Bengal through two estuaries in North and south part of Muttukkadu and Kokilamedu respectively.

- During flood period, the surplus water causing heavy inundation in upstream areas of OMR due to non-availability of flood routing and also no storage.
- Now the drainage area through existing Uppangazhi in between OMR and ECR is the only available land to create reservoir for augmenting drinking water supply and also to form the peripheral drains in OMR and ECR side to drain out the flood water after filling into reservoir for flood mitigation.

Project Benefits:

- This proposal is taken-up mainly for providing drinking water supply to the abutting areas which are facing severe shortage of drinking water with growing needs of public.
- The proposed Reservoir will store 1.655 TMC as one time with an annual storage capacity of 2.25 TMC which will meet the requirements of the region.
- The Reservoir in addition to flood water conservation will cater to the drinking water requirements to the tune of 170 MLD in the locality.
- The Reservoir will act as a Flood Buffer and avert Sea Water intrusion besides recharging the ground water.
- Reduces dependency on distant water sources and desalination plants, optimizing cost and energy use.
- Facilitates effective utilization of surplus and flood waters, which would otherwise drain into the sea.
- Promotes inter-basin water transfer and equitable distribution of water resources within the metropolitan area.
- The water stored in the reservoir will be supplied to Nemmeli, Krishnankaranai, Pattipulam, Saluvankuppam, Paiyanur, Thandalam, Kalavakkam, Thiruporur, Thiruvudanthai, Punjeri, Kadambadi, Mamallapuram and rapidly developing OMR areas.

Area of the proposed project activities falling under CRZ zone

Proposed Project Activities	Area in (acres)					Total in acres
	CRZ IB	CRZ II	CRZ III (NDZ)	CRZ IVB	Non-CRZ	
Bund	153.96	-	8.52	18.03	0.04	180.55
Peripheral Drain	391.23	-	35.69	29.98	17.52	474.42
Project Boundary	3864.54	3.36	148.00	320.89	38.21	4375

Length of the proposed project activities falling under CRZ categories

Proposed Project Activities	Length (in m)		
	CRZ IB	CRZ III (NDZ)	CRZ IVB
CS Line	28864.77	2764.41	2196.12
Weir	91.04	-	-

Water requirement:

For construction Phase: Total water Requirement is **34.35 KLD**

For construction activities-20 KLD

Domestic: 14.35 KLD including Flushing.

Source: Nearby WRD tank.

Operation phase: Nil

Power requirement - Construction Phase:

Description	Quantity	Source
Power requirement	110kVA	TANGEDCO
DG set	2x 58.50kVA	--

Man power requirement:

Description	Manpower Nos.
Construction Phase	410
Operation Phase	7

Municipal Solid Waste Management:

The generation of municipal Solid waste and its management is given below

S. No	Waste type	Construction Phase (kg/day)	Method of Disposal
1	Organic waste	110.7	Will be disposed through municipal bins
2	Inorganic Waste	73.8	Will be disposed through authorised recycler
Total		184.5	

Operation Phase:

Nil since the proposed project involve only storage of drinking water.

Sewage Treatment:

In construction Phase temporary sanitary facilities for workers will be installed, Sewage from the domestic will be disposed through septic tanks and dispersion trenches.

Operation Phase:

The reservoir's primary function is water storage and runoff management, with no provision for treating effluents or sewage.

Effluent:

The proposed reservoir is declared and maintained as a "Zero Effluent Discharge Zone." No treated or untreated effluents, industrial discharges, sewage, or storm water with pollutants shall be permitted to enter the reservoir.

CRZ Classification and Project Cost:

The project site falls in CRZ IB, CRZ II, CRZ III NDZ and CRZ IVB area and the total cost of the project is Rs. 471 crores.

Recommendation of DCZMA of Chengalpattu district:

The DCZMA meeting of Chengalpattu district held on 29.10.2025 and the committee recommended the project to SCZMA subject to the following conditions

1. The Project Proponent shall comply with all the provisions of the Coastal Regulation Zone Notification 2011.
2. The sewage and sludge should not be let into the sea.

3. The Project Proponent shall comply all the critical observations and recommendations specified in the Technical Evaluation Report of IIT Madras.
4. The Project Proponent shall comply the recommendation of the 573rd State Expert Appraisal Committee meeting held on 02.06.2025.
5. The Project Proponent shall comply with the mitigation and management measures proposed under the aforementioned Impact Assessment and Habitat Mitigation Plan study done by Hubert Enviro Care Systems for Kazhuveli land impacted by the project.
6. The Project Proponent shall ensure the Kovalam Estuary is not adversely impacted by this project.

The Project Proponent has submitted the replies to the above conditions vide letter dated 15.11.2025.

Provisions of CRZ Notification, 2011

- Para 3 (iv), Land reclamation, bunding or disturbing the natural course of seawater is prohibited activities except those (d) measures to prevent sand bars, installation of tidal regulators, laying of storm water drains or structures for preventing of salinity ingress and freshwater recharge is permissible activities based on carried out by any agency to be specified by MoEF.

(Note: The MoEF & CC, GoI has issued OM No. 11-83/2005-IA.III, dated 24.02.2011 mentioning the agencies for carrying out the study for these activities. The IIT, Madras has prepared Technical Evaluation Report and recommended that the proposed new Reservoir is technically feasible for implementation, vide letter dated 10.10.2025).

- Para 8 (i) I CRZ-I (ii), (b) construction of dispensaries, schools, public rain shelter, community toilets, bridges, roads, jetties, erosion control measures, **water supply, drainage**, sewerage which are required for traditional inhabitants living within the biosphere reserves after obtaining approval from concern CZMA.
- Para 8 (i) III CRZ-III (iii) (j), construction of dispensaries, schools, public rain shelter, community toilets, bridges, roads, **provision of facilities for water supply, drainage**, sewerage, crematoria, cemeteries and electric sub-station **which are required for the local inhabitants may be permitted on a case to case basis by CZMA;**
- As per the O.M. No. IA No.-12/1/2022-IA.III dated 26.04.2022 issued by MoEF & CC, GoI, which read in "para 2 (ii) Table Sl. No. 6, the proposal may be considered by the CZMA.

Remarks of the Technical Expert Committee: (Meeting held on 17.11.2025)

The Project Proponent presented the proposal for establishing a 1.655 TMC freshwater reservoir in the natural floodplain between OMR and ECR to meet the critical drinking water requirements of approximately 50,000 inhabitants across 12 villages and peri-urban areas. The reservoir is intended to harness monsoon runoff from the 69 upstream tanks in the Kovalam sub-basin, enhance groundwater recharge, reduce flooding, and mitigate seawater intrusion. The site comprises government poramboke lands classified as Kazhuveli, Uppalam, Uppangazhi and Samaveli, without the need for land acquisition. Flood carrier drains are proposed along the reservoir periphery to improve local drainage.

After detailed deliberations, the TEC made the following consolidated technical observations and recommendations:

A. Hydrology, Catchment Behaviour & Water Balance

1. A comprehensive hydrological study shall be submitted, covering monsoon flow patterns, catchment characteristics, annual and peak flood flows, upstream storage behaviour, sedimentation trends, and design flood analysis.
2. A full reservoir operation schedule (FROS) shall be prepared, describing storage-filling sequence, drawal plans for drinking water supply, flood routing, spill management, and environmental flow commitments.
3. The TEC noted the earlier studies by Centre for Water Resources, Anna University and technical inputs of IIT Madras.
4. The PP shall submit validated and peer-reviewed hydrological modelling outputs reconciling earlier studies with field data collected by WRD.
5. All studies conducted by the SM&R Division, WRD shall be compiled and submitted to IIT Madras and Anna University for third-party scientific validation, and their recommendations shall be furnished to the Authority.

B. Land Use, Morphology and Site Suitability

6. A detailed land-use and land-classification map shall be submitted, clearly identifying the extent of Kazhuveli, Uppalam, Uppangazhi, Samaveli, poramboke lands, and other revenue categories, supported by GIS maps and tabular area statements (ha/ac).
7. The Committee emphasized the need for a geomorphological assessment to confirm long-term stability, soil behaviour during saturation, shoreline-catchment interactions, and implications for groundwater dynamics.
8. No dredging shall be permitted except removal of topsoil strictly limited to the quantities proposed in the DPR.

G. Socio-Economic, Water Distribution and Livelihood Aspects

21. The PP shall furnish a detailed water supply scheme, including:
 - Beneficiary panchayats and habitations
 - Population served (present and future projections)
 - Quantity allocated to each panchayat
 - Transmission mains, pumping arrangements
 - Expected annual drawal and residual water released to the sea
22. A panchayat-wise socio-economic assessment shall be conducted, covering drinking water access, livelihoods, sanitation, socio-economic vulnerabilities, and expected benefits.
23. The Committee stressed the need for stakeholder engagement, including IIT Madras, Anna University, other user Departments, Panchayats, and local communities.
Outcomes shall be incorporated into the final DPR.

H. Environmental Monitoring, Compliance and Reporting

24. A continuous environmental and salinity monitoring programme shall be undertaken during construction and operation to ensure effective salinity control and prevent polluted inflows.
25. An independent environmental monitoring agency shall be appointed to submit quarterly compliance reports to the TNSCZMA, which must be made available in the public domain.

With the above observations, conditions, and mandatory submissions, the TEC recommends the proposal for consideration by the SCMA.

Agenda Item No.4 Proposed construction of Beach Resort at S. No. 275/1B1, 275/1B2 & 275/2A2B, 275/2B2 & 276/4 of Keezhpathupattu Village, Marakanam Taluk, Villupuram district by Tmt. Ramani, Chennai (Single Window No. SW/263102/2025)

The District Coastal Zone Management Authority, Villupuram has forwarded a proposal received from Tmt. Ramani, Chennai for the proposed construction of Beach Resort at S. No. 275/1B1, 275/1B2 & 275/2A2B, 275/2B2 & 276/4 of Keezhpathupattu Village, Marakanam Taluk, Villupuram district. The EIA report prepared by Red Sea Eco Solutions & Instruments (P) Ltd., Chennai having NABET certificate valid upto 08.06.2026.

Project Description:

The proposal involves the construction of a Resort Building at Survey Nos. 275/1B1, 275/1B2 & 275/2A2B, 275/2B2 & 276/4 of Keezhpathupattu Village, Marakanam Taluk, Villupuram district. The project comprises of 1 Block which is Resort Building - G+1 floor (Block 1). The total land area of the project is 9,917.5 Sq.m out of which 253.65 sq.m falls under CRZ-III (NDZ) and 9,663.85 sq.m falls under CRZ-III (200 to 500 meters from HTL). The total built-up area proposed is 3,177.51 sq.m and FSI 3038.74 Sq.m. The total cost of the project is estimated at Rs.691 lakhs. The project consists of a Resort Building with ground plus one floor comprising 48 rooms with an initial occupancy of 96 persons and the overall expected occupancy is 146 persons.

Need of the project:

The proposed project is a Resort Building with 48 Rooms, project gives better quality of living & promotes aesthetic look of the region. The project will cater to increase tourist inflow in the region, improve local infrastructure, and contribute to the socio-economic development of the coastal community.

Project location:

The geo coordinates of the project location is given below

Point	Latitude	Longitude
A	12° 3' 25.632" N	79° 52' 39.796" E
B	12° 3' 24.508" N	79° 52' 44.685" E
C	12° 3' 22.213" N	79° 52' 43.576" E
D	12° 3' 23.757" N	79° 52' 39.206" E

Land Area details:**1. Land Use Breakup details**

S. No	Description	Area in Sq.m	Area in %
1	Total Ground Coverage Area of Buildings	1575.19	15.88
2	Road & Pavement Area	4073.63	41.08
3	Surface or Open Parking Area	667.28	6.73
4	Green belt	3338.73	33.67
5	Utilities Area	262.67	2.65
	Total	9917.5	100

2. Built up Area break up details:

Name of the Block/Building	No of Rooms	Built Up Area (FSI) Sq.m	Built up Area (Non FSI) Sq.m	Total Built Up Area Sq.m
Resort Building (Block 1)				
Ground floor, Admin Building & Restaurant Building	25	1590.55	-	1590.55
First floor, Resto Bar	23	1448.19	62.20	1510.39
Head Room		-	76.57	76.57
Total	48	3038.74	138.77	3177.51

Height of the building - 8.80m, FSI proposed - 0.31 < Allowable FSI 0.33

Classification of CRZ area:

Project site	CRZ Classification	Area in Sq.m
	CRZ -III (NDZ)	253.65
	CRZ - III (200 to 500 m from HTL)	9663.85
	Total	9917.50

Manpower requirement:

During construction phase, the project will employ about Max 50 persons/day directly and indirectly. Local work force will be utilized as far as possible.

Water requirement:

Construction Phase: Water requirement for the construction phase is 10 KLD, will be sourced from Private Tankers. Around 50 Employees will be working

during entire construction phase of the project. Domestic water requirements 2.3 KLD, water for construction purpose will be 5.2 KLD and Dust Suppression, landscaping 2.5 KLD. The estimated sewage generation during construction phase is 1.8 KLD and will be disposed through tankers.

Operation phase: The total fresh water requirement during operation is 13 KLD. Sourced from Local body.

Component	No of Dwelling units	Occupancy	Total Occupancy	Water Consumption		Fresh water requirement		Recycled water requirement	
				LPCD	Lts/day	LP CD	Lts/day	LPCD	Lts/day
Rooms	48	2	96	180	17280	120	11520	60	5760
Visitors	=	-	15	15	225	5	75	10	150
Staff	-	-	35	45	1575	25	875	20	700
			140						
Total Water requirement				Litres	19080		12470		6610
				KLD	20		13		7
Green belt				KLD	8				8

Sewage Treatment Plant: The estimated sewage generation during operation phase is 15.5 KLD. 20 KLD STP of SBR technology for treatment of sewerage effluent during the operation phase is proposed.

Treated effluent will be 15 KLD, out of this 7 KLD recycled for toilet flushing and 8 KLD will be used for greenbelt development.

Stormwater management and Rainwater Harvesting:

12 Cum of rainwater collection sump and 15 Nos of Rainwater percolation pits are proposed as per annual rainfall method.

Solid Waste Management:

Construction phase:

During Construction phase around 10 Kg/day of domestic solid waste will be generated. This will be collected and disposed in local body.

Operation phase:

Domestic solid waste will be segregated into biodegradable waste and non biodegradable waste and stored in the garbage collection bins. These wastes will be collected by Local body. Single Use plastic banned within our premises.

Quantity of solid waste generated from the proposed project

Type	No of Dwelling Units	Occupancy	Total occupancy	Total Solid Waste generation		
				Total solid waste generation	Biodegradable wastes	Non Biodegradable waste
					@40% of Total waste	@60% of total waste
Rooms	48	2	96	58	23	35
Staff	-	-	35	7	3	4
Visitors	-	-	15	3	1	2
Total			140	68	27	41
Sanitary waste (Pads/day)				22		
Bio sludge generated from STP kg/day				4		
E-waste generation T/Annum				0.06		

Solid waste generation and Disposal:

S. No	Description	Quantity (Kgs/day)	Mode of treatment/disposal
1	Biodegradable waste	27	Food waste and garden waste will be treated in Organic waste convertor within the project site. Manure generated will be used for gardening
2	Non-Biodegradable	41	Waste will be disposed to recyclers & Inert waste disposed to Local body
3	Bio sludge	4	Used as manure by mixing with compost for greenbelt development
4	Hazardous waste	0.1 (KL/Annum)	Used oil from DG sets. Disposed to Authorized recyclers
5	E-waste	0.06 TPA	Disposed to SPCB Authorized Handler

Power requirement:

The power would be sourced from the State Electricity Board (TNPDC) nearby substation. The estimated power requirement for the project is about 325 KVA. For emergency purposes proposed total power backup DG set capacity will be provided 1 No of 325 KVA.

Parking requirement:

Details	No of car parking	
	Required	Provided
Total No of Car Parking	31	35
Total No of Two wheeler Parking	61	73

Green belt development:

The total plot area is 9917.5 Sq.m in which 3338.73 Sq.m (33.67%) areas will be proposed to develop green belt development. For plot area 9917.5 Sq.m, total no of trees required is 124 Nos. Existing trees of 16 retained without cutting in the site and 124 nos of trees to be planted.

CRZ Classification and Project Cost:

The project site falls in CRZ-III (NDZ) and CRZ -III (200 to 500m) area. However, the proposed construction activities are falls in CRZ-III (200-500m) only. The total cost of the project is Rs.6.91 crores.

Recommendation of DCZMA of Villupuram district:

The DCZMA meeting of Villupuram district held on 19.09.2025 and the committee recommended the project to SCZMA subject to the following conditions

1. All construction shall be strictly in accordance with the provisions of the CRZ Notification, 2011, as amended from time to time.
2. The Project Proponent shall restrict activities in Survey No. 276 (falling under CRZ-III NDZ) exclusively to greenbelt and gardening development. No other structures, including compound walls, shall be constructed in the NDZ area.
3. The Project Proponent shall commence development only after obtaining CRZ clearance from MoEF&CC.
4. The Project Proponent shall obtain prior approval from the competent authority for any change in the scope or components of the project.
5. The Project Proponent shall obtain Planning permission from the Department of Town and Country Planning (DTCP).
6. The Project Proponent shall ensure that the area between 0-200 m from HTL is maintained as No Development Zone (NDZ).
7. The Project Proponent shall comply with all stipulations under Annexure-III of the CRZ Notification, 2011 and submit a detailed compliance report to TNSCZMA.

8. The Project Proponent shall earmark and furnish details of the budget allocated for Corporate Environmental Responsibility (CER) activities, along with an implementation schedule, to TNSCZMA.
9. The Project Proponent shall secure all other statutory clearances from the concerned authorities prior to commencement of works.

The Project Proponent has submitted the replies to the above conditions vide letter dated 31.10.2025.

Provision of the CRZ Notification, 2011:

- As per the CRZ Notification, 2011 vide para 8 III CRZ III (i) development of vacant plot in designated areas for construction of hotels or beach resorts for tourists or visitors subject to the conditions as specified in the guidelines at Annexure-III ;
- The Annexure-III of CRZ Notification 2011 has issued guidelines for development of beach resorts or hotels in the designated areas of CRZ-III and CRZ-II for occupation of tourist or visitors with prior approval of MoEF & CC, Govt. of India.
- Hence, the proposal may be recommended to MoEF & CC, Govt. of India, for issuing Clearance.

Remarks of the Technical Expert Committee: (Meeting held on 17.11.2025)

The Project Proponent presented the proposal for construction of a G+1 resort building with headroom in Keezhputhupattu Village. The site falls within CRZ-III (NDZ) and CRZ-III (200-500 m) categories. The PP clarified that all construction activities are restricted to the CRZ-III (200-500 m) zone, with no activity proposed in the No Development Zone (NDZ).

The TEC evaluated the layout plan, access arrangements, water and sanitation proposals, solid waste management, and CRZ compliance.

After detailed scrutiny, the TEC issued the following observations and conditions:

1. Groundwater extraction is strictly prohibited within CRZ areas under the CRZ Notification, 2011, and the PP shall ensure that no groundwater is used during construction or operation.
2. The PP shall submit full details of all freshwater sources, including documentary evidence of availability, assured quantity, and sustainable supply from the Panchayat.
3. A scientifically designed rainwater harvesting system shall be incorporated to augment freshwater management within the project site.
4. The PP shall install a tertiary-level STP to ensure high-quality treated effluent suitable for complete reuse.

5. The project shall strictly follow Zero Liquid Discharge (ZLD); no sewage, greywater, or effluent shall be discharged into backwaters, drains, wetlands, or adjoining water bodies.
6. Treated wastewater shall be fully reused within the premises for landscape irrigation, toilet flushing, and other non-potable uses.
7. No construction activity, temporary structures, or utilities shall be located within the CRZ-III No Development Zone (NDZ) area.
8. All provisions of Annexure-III of the CRZ Notification, 2011 (Guidelines for Beach Resorts/Hotels) shall be fully complied with, including building design, access, landscaping, waste management, and lighting controls.
9. The project premises shall be declared a plastic-free zone, and the PP shall undertake awareness activities on the harmful impacts of plastic use.
10. Solid waste shall be managed as per the Solid Waste Management Rules, 2016, with proper segregation, storage, collection, and disposal through authorised agencies.
11. The PP shall comply with the Construction and Demolition Waste Management Rules, 2018 during the construction phase.
12. Under CER, the PP shall undertake avenue plantation from the ECR road to the project site, ensuring regular maintenance and survival of planted saplings.
13. The greenbelt and avenue plantation shall be carried out exclusively with native species in consultation with the District Forest Officer/Green Tamil Nadu Mission, and the PP shall submit the species list to the Authority prior to implementation.
14. A rooftop solar photovoltaic system shall be installed to meet part of the energy demand of the project.
15. As the PP has proposed a 140 kVA solar installation, details of registration with TNEB for grid connectivity/approval shall be submitted to the Authority.
16. Under EMP commitments for sanitation facilities, the PP shall provide the exact number of schools to be benefitted, and all beneficiary details shall be uploaded in the *Namma School* application for transparency and monitoring.

With the above observations and remarks, the TEC recommends the proposal for consideration by the Authority.

Agenda Item No.5 Proposed construction of Beach Resort at S. No. 275/2A2A, 275/2B1 & 276/1A1A1 of Keezhputhupattu Village, Marakanam Taluk, Villupuram district by Mr. S. Baskaran, Chennai (Single Window No. SW/263072/2025)

The District Coastal Zone Management Authority, Villupuram has forwarded a proposal received from Mr. S. Baskaran, Chennai for the proposed construction of Beach Resort at S. No. 275/2A2A, 275/2B1 & 276/1A1A1 of Keezhputhupattu Village, Marakanam Taluk, Villupuram district. The EIA report prepared by Red Sea Eco Solutions & Instruments (P) Ltd., Chennai having NABET certificate valid upto 08.06.2026.

Project Description:

The proposal involves the construction of a Resort Building at Survey Nos. 275/2A2A, 275/2B1 & 276/1A1A1 of Keezhputhupattu Village, Marakanam Taluk, Villupuram district. The project comprises proposed construction of Resort Building - G+1 Floor & Head room. The total land area of the project is 9,957.8 Sq.m out of which 320.32 sq.m falls under CRZ-III (NDZ) and 9,637.50 sq.m falls under CRZ-III (200 to 500 meters from HTL). The built-up area proposed is 3,228.22 sq.m and FSI 3074.29 Sq.m. The total cost of the project is estimated at Rs.701 lakhs. The project consists of a Resort Building with ground plus one floor comprising 45 rooms with an initial occupancy of 90 persons and the overall expected occupancy is 140 persons.

Need of the project:

The proposed project is a Resort Building with 45 Rooms, project gives better quality of living & promotes aesthetic look of the region. The project will cater to increase tourist inflow in the region, improve local infrastructure, and contribute to the socio-economic development of the coastal community.

Project location:

The geo coordinates of the project location is given below

Point	Latitude	Longitude
A	12° 3' 23.757" N	79° 52' 39.206" E
B	12° 3' 22.213" N	79° 52' 43.576" E
C	12° 3' 20.257" N	79° 52' 42.673" E
D	12° 3' 21.694" N	79° 52' 38.068" E

Land Area details:**1. Land Use Breakup details:**

S. No	Description	Area in Sq.m	Area in %
1	Total Ground Coverage Area of Buildings	1651.68	16.59
2	Road & Pavement Area	4129.83	41.47
3	Surface or Open Parking Area	632.41	6.35
4	Green belt	3286.92	33.01
5	Utilities Area	256.98	2.58
	Total	9957.82	100

2. Built up Area break up details:

Name of the Block/Building	No of Rooms	Built Up Area (FSI) Sq.m	Built up Area (Non FSI) Sq.m	Total Built Up Area Sq.m
Resort Building (Block 1)				
Ground floor, Admin Building & Restaurant Building	22	1644.98	-	1644.98
First floor, Resto Bar	23	1429.31	51.63	1429.31
Head Room		-	102.30	102.30
Total	45	3074.29	153.93	3228.22

Height of the building - 8.80m, FSI proposed - 0.31 < Allowable FSI 0.33

Classification of CRZ area:

Project site	CRZ Classification	Area in Sq.m
	CRZ -III (NDZ)	320.32
	CRZ - III (200 to 500 m from HTL)	9637.50
	Total	9957.82

Manpower requirement:

During construction phase, the project will employ about Max 50 persons/day directly and indirectly. Local work force will be utilized as far as possible.

Water requirement:

Construction Phase: Water requirement for the construction phase is 10 KLD, will be sourced from Private Tankers. Around 50 Employees will be working during entire construction phase of the project. Domestic water requirements 2.3 KLD, water for construction purpose will be 5.2 KLD and Dust Suppression, landscaping 2.5 KLD. The estimated sewage generation during construction phase is 1.8 KLD and will be disposed through tankers.

Operation phase: The total fresh water requirement during operation is 12 KLD. It will be from the local body - Keezhputhupattu village.

Proposed water requirement calculation:

Component	No of Dwelling units	Occupancy	Total Occupancy	Water Consumption		Fresh water requirement		Recycled water requirement	
				LPCD	Lts/day	LPCD	Lts/day	LPCD	Lts/day
Rooms	45	2	90	180	16200	120	10800	60	5400
Visitors	=	-	14	15	210	5	70	10	140
Staff	-	-	36	45	1620	25	900	20	720
			140						
Total Water requirement				Litres	18030		11770		6260
				KLD	18		12		6
Green belt				KLD	8				8

Sewage Treatment Plant: The estimated sewage generation during operation phase is 14.4 KLD. 20 KLD STP of SBR technology for treatment of sewerage effluent during the operation phase is proposed.

Treated effluent will be 14 KLD, out of this 6 KLD recycled for toilet flushing and 8 KLD will be used for greenbelt development.

Stormwater management and Rainwater Harvesting:

12 Cum of rainwater collection sump and 13 Nos of Rainwater percolation pits are proposed as per annual rainfall method.

Solid Waste Management:**Construction phase:**

During Construction phase around 10 Kg/day of domestic solid waste will be generated. This will be collected and disposed in local body.

Operation phase:

Domestic solid waste will be segregated into biodegradable waste and non biodegradable waste and stored in the garbage collection bins. These wastes will be collected by Local body. Single Use plastic banned within our premises.

Quantity of solid waste generated from the proposed project

Type	No of Dwelling Units	Occupancy	Total occupancy	Total Solid Waste generation		
				Total solid waste generation	Biodegradable wastes @40% of Total waste	Non Biodegradable waste @60% of total waste
Rooms	45	2	90	54	22	32
Staff	-	-	36	7	3	4
Visitors	-	-	14	3	1	2
Total			140	64	26	38
Sanitary waste (Pads/day)				21		
Bio sludge generated from STP kg/day				6.3		
E-waste generation T/Annum				0.06		

Solid waste generation and Disposal:

S. No	Description	Quantity (Kgs/day)	Mode of treatment/disposal
1	Biodegradable waste	26	Food waste and garden waste will be treated in Organic waste convertor within the project site. Manure generated will be used for gardening
2	Non-Biodegradable	38	Waste will be disposed to recyclers & Inert waste disposed to Local body
3	Bio sludge	4	Used as manure by mixing with compost for greenbelt development
4	Hazardous waste	0.1 (KL/Annum)	Used oil from DG sets. Disposed to Authorized recyclers
5	E-waste	0.06 TPA	Disposed to SPCB Authorized Handler

Power requirement:

The power would be sourced from the State Electricity Board (TNPDC) nearby substation. The estimated power requirement for the project is about 325 KVA. For emergency purposes proposed total power backup DG set capacity will be provided 1 No of 325 KVA.

Parking requirement:

Details	No of car parking	
	Required	Provided
Total No of Car Parking	31	32
Total No of Two wheeler Parking	62	82

Green belt development:

The total plot area is 9957.80 Sq.m in which 3286.92 Sq.m (33.01%) areas will be proposed to develop green belt development. For plot area 9957.80 Sq.m, total no of trees required is 124 Nos. Existing trees of 10 retained without cutting in the site. 132 Nos of trees proposed to be planted at the site.

CRZ Classification and Project Cost:

The project site falls in CRZ-III (NDZ) and CRZ -III (200 to 500m) area. However, the proposed construction activities are falls in CRZ-III (200-500m) only. The total cost of the project is Rs.7.01 crores.

Recommendation of DCZMA of Villupuram district:

The DCZMA meeting of Villupuram district held on 19.09.2025 and the committee recommended the project to SCZMA subject to the following conditions

1. All construction shall be strictly in accordance with the provisions of the CRZ Notification, 2011, as amended from time to time.
2. The Project Proponent shall restrict activities in Survey No. 276 (falling under CRZ-III NDZ) exclusively to greenbelt and gardening development. No other structures, including compound walls, shall be constructed in the NDZ area.
3. The Project Proponent shall commence development only after obtaining CRZ clearance from MoEF&CC.
4. The Project Proponent shall obtain prior approval from the competent authority for any change in the scope or components of the project.
5. The Project Proponent shall obtain Planning permission from the Department of Town and Country Planning (DTCP).

6. The Project Proponent shall ensure that the area between 0-200 m from HTL is maintained as No Development Zone (NDZ).
7. The Project Proponent shall comply with all stipulations under Annexure-III of the CRZ Notification, 2011 and submit a detailed compliance report to TNSCZMA.
8. The Project Proponent shall earmark and furnish details of the budget allocated for Corporate Environmental Responsibility (CER) activities, along with an implementation schedule, to TNSCZMA.
9. The Project Proponent shall secure all other statutory clearances from the concerned authorities prior to commencement of works.

The Project Proponent has submitted the replies to the above conditions vide letter dated 31.10.2025.

Provision of the CRZ Notification, 2011:

- As per the CRZ Notification, 2011 vide para 8 III CRZ III (i) development of vacant plot in designated areas for construction of hotels or beach resorts for tourists or visitors subject to the conditions as specified in the guidelines at Annexure-III;
- The Annexure-III of CRZ Notification 2011 has issued guidelines for development of beach resorts or hotels in the designated areas of CRZ-III and CRZ-II for occupation of tourist or visitors with prior approval of MoEF & CC, Govt. of India.
- Hence, the proposal may be recommended to MoEF & CC, Govt. of India, for issuing Clearance.

Remarks of the Technical Expert Committee: (Meeting held on 17.11.2025)

The Project Proponent explained that they are planning to propose Resort Building - G+1 Floor with Head Room located at Survey Nos. **275/2A2A, 275/2B1 & 276/1A1A1** at Keezhputhupattu Village, Marakanam Taluk, Villupuram District. The project site falls in CRZ-III (NDZ) and CRZ -III (200 to 500m) area. However, the proposed construction activities are falls in CRZ-III (200-500m) only. Upon detailed review, the Committee makes the following observations and recommendations

1. Groundwater extraction is strictly prohibited within CRZ areas under the CRZ Notification, 2011, and the PP shall ensure that no groundwater is used during construction or operation.
2. The PP shall submit full details of all freshwater sources, including documentary evidence of availability, assured quantity, and sustainable supply from the Panchayat.
3. A scientifically designed rainwater harvesting system shall be incorporated to augment freshwater management within the project site.

4. The PP shall install a tertiary-level STP to ensure high-quality treated effluent suitable for complete reuse.
5. The project shall strictly follow Zero Liquid Discharge (ZLD); no sewage, greywater, or effluent shall be discharged into backwaters, drains, wetlands, or adjoining water bodies.
6. Treated wastewater shall be fully reused within the premises for landscape irrigation, toilet flushing, and other non-potable uses.
7. No construction activity, temporary structures, or utilities shall be located within the CRZ-III No Development Zone (NDZ) area.
8. All provisions of Annexure-III of the CRZ Notification, 2011 (Guidelines for Beach Resorts/Hotels) shall be fully complied with, including building design, access, landscaping, waste management, and lighting controls.
9. The project premises shall be declared a plastic-free zone, and the PP shall undertake awareness activities on the harmful impacts of plastic use.
10. Solid waste shall be managed as per the Solid Waste Management Rules, 2016, with proper segregation, storage, collection, and disposal through authorised agencies.
11. The PP shall comply with the Construction and Demolition Waste Management Rules, 2018 during the construction phase.
12. Under CER, the PP shall undertake avenue plantation from the ECR road to the project site, ensuring regular maintenance and survival of planted saplings.
13. The greenbelt and avenue plantation shall be carried out exclusively with native species in consultation with the District Forest Officer/Green Tamil Nadu Mission, and the PP shall submit the species list to the Authority prior to implementation.
14. A rooftop solar photovoltaic system shall be installed to meet part of the energy demand of the project.
15. As the PP has proposed a 140 kVA solar installation, details of registration with TNEB for grid connectivity/approval shall be submitted to the Authority.
16. Under EMP commitments for sanitation facilities, the PP shall provide the exact number of schools to be benefitted, and all beneficiary details shall be uploaded in the *Namma School* application for transparency and monitoring.

With the above observations and remarks, the TEC recommends the proposal for consideration by the Authority.

Agenda Item No.6 Purchase of Two Laptops for Asst. Executive Engineer and Assistant Engineer for CRZ-related Works

The Asst. Executive Engineer and the Assistant Engineer in the Department of Environment & Climate Change are actively engaged in processing CRZ proposals, examining CRZ violation files, handling court cases and carrying out other activities related to the TNSCZMA.

To enhance their efficiency in real-time monitoring and tracking of file movements and workflow processes—essential for ensuring regulatory compliance and timely execution of assignments—it has been proposed to provide them with laptops.

Accordingly, based on the requirement, two high-end laptops were procured from M/s. Winzur Technologies, Chennai, following due procedures, at a total cost of Rs.3,14,895/- (inclusive of GST). The payment towards the supplier is now due.

The Authority may consider approving the release of the above amount from the Coastal Zone Development Funds.

Agenda Item No. 7 Any other subject with the permission of the Chair

Sd./- xxxx

**Thiru A.R. Rahul Nadh, I.A.S.,
Member Secretary,
Tamil Nadu State Coastal Zone
Management Authority &
Director, Department of Environment &
Climate Change,
Chennai - 35.**

Sd./- xxxx

**Tmt. Supriya Sahu, I.A.S.,
Chairperson, Tamil Nadu State Coastal
Zone Management Authority and
Additional Chief Secretary to Government,
Environment, Climate Change &
Forest Department,
Secretariat, Chennai - 9.**

Minutes of the 138th meeting of Tamil Nadu State Coastal Zone Management Authority (TNSCZMA) held on 20.11.2025

The Member Secretary extended a warm welcome to the Chairperson and all members of the Tamil Nadu State Coastal Zone Management Authority for the 138th meeting of the Tamil Nadu State Coastal Zone Management Authority (TNSCZMA).

Agenda Item No. 01: Confirmation of the minutes of the 137th meeting of the Tamil Nadu State Coastal Zone Management Authority held on 17.10.2025.

The 137th meeting of the Tamil Nadu State Coastal Zone Management Authority was held on 17.10.2025 and the minutes were communicated to the Members of the Authority, vide this office letter No. P1 /DOECC/ 892 / 2024, dated 04.11.2025 and was confirmed.

Agenda Item No.02: The action taken on the decisions of 137th meeting of the Authority held on 17.10.2025.

The Member Secretary briefed the Members about the action taken by the Department of Environment and Climate Change in response to the decisions made during the 137th meeting held on 17.10.2025, which was noted down by the members.

Agenda Item No.3 Formation of New Drinking water Reservoir in Kovalam Sub Basin in between ECR and OMR Roads for the inhabitants at Thiruporur & Thirukazhukundram Taluks of Chengalpattu District by Executive Engineer, Water Resources Department, Chennai (Single Window No. SW/265811/2025)

Project Cost: Rs. 471 Crore

CRZ Classification: CRZ IB, CRZ II, CRZ III NDZ and CRZ IVB area

Provisions in CRZ Notification, 2011:

- Para 3 (iv), Land reclamation, bunding or disturbing the natural course of seawater is prohibited activities except those (d) measures to prevent sand bars, installation of tidal regulators, laying of storm water drains or structures for preventing of salinity ingress and freshwater recharge is permissible activities based on carried out by any agency to be specified by MoEF. (Note: The MoEF & CC, GoI has issued OM No. 11-83/2005-IA.III, dated 24.02.2011 mentioning the agencies, including IIT Madras, for carrying out the study for these activities. For this proposal, IIT Madras has prepared the Technical Evaluation Report and **recommended** that the proposed new Reservoir is technically feasible for

implementation, vide letter dated 10.10.2025).

- Para 8 (i) I CRZ-I (ii), (b) construction of dispensaries, schools, public rain shelter, community toilets, bridges, roads, jetties, erosion control measures, **water supply, drainage**, sewerage which are required for traditional inhabitants living within the biosphere reserves after obtaining approval from concern CZMA.
- Para 8 (i) III CRZ-III (iii) (j), construction of dispensaries, schools, public rain shelter, community toilets, bridges, roads, **provision of facilities for water supply, drainage**, sewerage, crematoria, cemeteries and electric sub-station **which are required for the local inhabitants may be permitted on a case to case basis by CZMA;**
- As per the O.M. No. IA No.-12/1/2022-IA.III dated 26.04.2022 issued by MoEF & CC, GoI, which read in "para 2 (ii) Table Sl. No. 6, Construction of public utilities and amenities required for traditional/local inhabitants, as specified in Para 8 of the Notification. This provision explicitly empowers the SCZMA to issue CRZ Clearance for projects that provide public utilities and amenities required for traditional or local inhabitants.

As per the MoEF&CC - approved CZMP (2011), the land use of the project area is classified as 'Salt Pan'. The Authority confirms that the land-use and CRZ classification applicable to the project shall be governed strictly by the approved CZMP and the CRZ Notification, 2011. The CRZ provisions shall prevail over any other land-use interpretation within CRZ areas.

The Authority also records that the proposal does not involve reclamation of sea, foreshore, estuary, or tidal waters, and is entirely within inland floodplain poramboke lands. No violation of any prohibited activity listed under the CRZ Notification, 2011 is involved.

I. Summary of Project Presentation:

The Chief Engineer/ Executive Engineer, WRD, explained:

- a. Phase-I reservoir formation in 1770.5 ha (4375 acres) of WRD & revenue lands. Storage depth of 3.0 m; water spread area of 17.71 sq.km. Proposed storage of 1.655 TMC with annual recharge potential.
- b. The reservoir will serve drinking water needs of 12 villages including Nemmeli, Krishnankaranai, Pattipulam, Saluvankuppam, Paiyanur, Thandalam, Kalavakkam, Thiruporur, Thiruvudanthai, Punjeri, Kadambadi, Mamallapuram, and extended CMA areas.
- c. Peripheral flood carrier drains will improve natural drainage and reduce inundation.

The Authority reviewed the DCZMA recommendations, TEC remarks, and PP's responses.

II. Decision / Remarks of TNSCZMA:

The Authority decided to issue CRZ Clearance as per CRZ Notification, 2011 and as per the O.M. No. IA No.-12/1/2022-IA.III dated 26.04.2022 issued by MoEF & CC, GoI, which read in "para 2 (ii) Table Sl. No. 6, Construction of public utilities and amenities required for traditional/local inhabitants, as specified in Para 8 of the Notification, which empowers the SCZMA to issue CRZ Clearance, subject to the following Specific and General conditions:

A. Specific Conditions

- 1) Natural vegetation shall be developed along the reservoir boundary, and proposed artificial islands shall be vegetated in consultation with Green Tamil Nadu Mission.
- 2) No sewage, sullage, industrial effluent, or untreated discharge shall be allowed into the reservoir. Strict continuous monitoring shall be ensured by WRD.
- 3) No dredging, except topsoil removal shall be undertaken by the Project Proponent. All statutory rules must be followed during topsoil removal.
- 4) Regular monitoring of Buckingham Canal waters shall be undertaken to detect salinity and pollutant fluctuations.
- 5) Baseline salinity, water quality, and microbial analysis (pre- & post-monsoon) shall be conducted through an authorised agency and submitted to TNSCZMA on regular basis.
- 6) All inlet channels must be periodically desilted, cleared, and maintained by the Project Proponent.
- 7) Trash-screens/barriers shall be installed at all inlets to prevent waste entry.
- 8) A scientifically derived salinity leaching and freshwater conversion timeline must be prepared.
- 9) A continuous environmental and salinity monitoring programme shall be implemented.
- 10) Ecological flow (minimum 60%) shall be maintained to protect downstream estuarine and coastal ecosystems.
- 11) A comprehensive hydrological study covering monsoon flows, catchment hydrology, peak flood analysis, sedimentation, and tank cascade behaviour shall be submitted.
- 12) A full reservoir operation schedule (FROS) detailing storage, drawal, flood routing, spill management, and ecological flows shall be prepared.
- 13) All studies conducted by SM&R Division shall be validated by IIT Madras and Anna University, and their recommendations shall be incorporated.

- 14) A detailed geomorphological assessment shall be conducted to confirm landform stability, floodplain behaviour, and soil response.
- 15) A detailed hydrogeological and groundwater recharge study shall be prepared.
- 16) A comprehensive EIA shall be undertaken for any diversion/modification of Buckingham Canal.
- 17) Groundwater quality shall be periodically monitored for transition from brackish to freshwater.
- 18) Detailed structural designs of bunds, embankments, weirs, regulators, inlets/outlets, and drains shall comply with CWC guidelines.
- 19) A socio-economic assessment shall be conducted.
- 20) The PP shall ensure that Kovalam Estuary is not adversely impacted.
- 21) An independent environmental monitoring agency shall submit quarterly reports, made available in the public domain.
- 22) The Authority records that the project does not alter tidal ingress, nor does it impede estuarine hydrodynamics.
- 23) A 2D/3D hydrodynamic model assessing flow, flood routing, and estuarine flushing shall be undertaken through IIT/Anna University.
- 24) No objection/certification shall be obtained from Fisheries Department ensuring no impact to traditional fishing activity.
- 25) A stakeholder consultation with relevant user agencies/technical institutions shall be convened and minutes shall be submitted to the Authority, within two months.
- 26) Climate-resilient reservoir design including PMF, dam-break modelling, seismic safety and freeboard criteria shall be integrated.
- 27) Controlled drainage/spillway capacity shall be designed to avoid upstream backwater flooding.
- 28) Automatic real-time salinity monitoring stations shall be installed at inlet points.
- 29) The project shall not impair navigation or drainage function of Buckingham Canal.
- 30) The project shall not affect water sports activities at Muttukadu backwaters.

B. General Conditions

- 1) Groundwater extraction within CRZ areas is strictly prohibited.
- 2) C&D Waste Rules, 2018 must be fully complied with; no waste shall be disposed into CRZ or sea.
- 3) EMP must be strictly followed during construction and operation.

- 4) A Comprehensive Disaster Risk Management Plan addressing cyclone, flood, and storm surge risks shall be prepared.
- 5) An Environmental Management Cell shall be established for EMP implementation.
- 6) All conditions imposed by TNSCZMA and DCZMA shall be complied with.

Agenda Item No 4: Proposed construction of Beach Resort at S. No. 275/1B1, 275/1B2 & 275/2A2B, 275/2B2 & 276/4 of Keezhputhupattu Village, Marakanam Taluk, Villupuram district by Tmt. Ramani, Chennai (Single Window No. SW/263102/2025)

Project Cost: Rs.6.91 crores

CRZ Classification: CRZ-III (NDZ) and CRZ -III (200 to 500m) area

Provisions in CRZ Notification, 2011:

- As per the CRZ Notification, 2011 vide para 8 III CRZ III (i) development of vacant plot in designated areas for construction of hotels or beach resorts for tourists or visitors subject to the conditions as specified in the guidelines at Annexure-III;
- The Annexure-III of CRZ Notification 2011 has issued guidelines for development of beach resorts or hotels in the designated areas of CRZ-III and CRZ-II for occupation of tourist or visitors with prior approval of MoEF & CC, Govt. of India.
- Hence, the proposal may be recommended to MoEF & CC, Govt. of India, for issuing Clearance.

Decision / Remarks of Tamil Nadu State Coastal Zone Management Authority:

The TNSCZMA reviewed the recommendation of the DCZMA, Villupuram district, in the meeting held on 19.09.2025. The Authority has also taken note of the remarks of Technical Expert Committee (TEC) and the response provided by the Project Proponent for those comments.

The Authority decided to recommend the proposal to MoEF&CC, GoI, for CRZ Clearance with the following conditions:

A. Specific conditions

- 1) The project shall strictly follow **Zero Liquid Discharge (ZLD)**; no sewage, greywater, or effluent shall be discharged into sea, backwaters, drains, wetlands, or adjoining water bodies.
- 2) The project premises shall be declared a **plastic-free zone**, and the PP shall undertake awareness activities on the harmful impacts of plastic use.

- 3) The PP shall adopt the **highest and most advanced sewage treatment technology** to ensure that the treated effluent meets the quality requirements for complete reuse.
- 4) An integrated solid and liquid waste management system shall be implemented for the proposed structures, and the disposal of such waste shall conform to CRZ norms and local body regulations.
- 5) Treated wastewater shall be fully reused within the premises for landscape irrigation, toilet flushing, and other non-potable uses. No untreated water let into the sea.
- 6) No construction activity including compound wall, temporary structures, or utilities shall be carried out within the CRZ-III No Development Zone (NDZ) area.
- 7) All provisions of Annexure-III of the CRZ Notification, 2011 (Guidelines for Beach Resorts/Hotels) shall be fully complied with, including building design, access, landscaping, waste management, and lighting controls.
- 8) A scientifically designed rainwater harvesting system shall be incorporated to augment freshwater management within the project site.
- 9) The greenbelt and avenue plantation shall be carried out exclusively with native species in consultation with the District Forest Officer/Green Tamil Nadu Mission. The PP shall also undertake avenue plantation from the ECR road to the project site, ensuring regular maintenance and survival of planted saplings.
- 10) A rooftop solar photovoltaic system shall be installed to meet a portion of the project's energy requirements. As a 140 kVA solar installation has been proposed, the Project Proponent shall obtain the necessary grid-connectivity approval from TNEB.
- 11) Under EMP commitments for sanitation facilities, the PP should make sanitation facility to the Government High School, Mudaliyarkuppam in consultation with the District Administration.

B. General conditions

- 1) No construction activity shall be started prior to obtaining CRZ clearance from the competent authority.
- 2) Groundwater extraction within CRZ areas is strictly prohibited under the CRZ Notification, 2011, and shall not be undertaken at any stage.
- 3) Project Proponent shall undertake the establishment only after getting the required Clearance from Competent authorities such as Planning Permission, Plan Approval etc., including the clearance under CRZ Notification, 2011 and other statutory clearances.

- 4) The project proponent shall segregate the municipal solid waste generated as Bio Degradable and Non-Bio Degradable (Recyclable) and dispose the same scientifically as stipulated in Solid Waste Management (Amendment) Rules, 2020.
- 5) The project proponent shall adhere to the Construction and Demolition Waste Management Rules, 2018. The construction debris and other type of waste shall not be disposed off into the CRZ area or in the sea.
- 6) The Project Proponent shall strictly adhere to the Environmental Management Plan during both construction and operational phases to ensure minimal environmental impact.
- 7) The Consent to Establish, Consent to Operate shall be obtained from State Pollution Control Board under the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974, as may be applicable.
- 8) A Comprehensive Disaster Risk Management Plan shall be prepared and submitted, detailing strategies to mitigate risks associated with cyclones, flooding and storm surges, given the coastal vulnerability of the project location.
- 9) The project proponent is required to set up an Environment Management Cell to oversee and ensure the effective implementations of the recommendations outlined in the Environmental Management Plan included in the EIA report of the project.
- 10) The Authority instructed that all the conditions imposed by the TNSCZMA and the DCZMA shall be strictly complied with.

Agenda Item No 5: **Proposed construction of Beach Resort at S. No. 275/2A2A, 275/2B1 & 276/1A1A1 of Keezhpathupattu Village, Marakanam Taluk, Villupuram district by Mr. S. Baskaran, Chennai (Single Window No. SW/263072/2025)**

Project Cost: Rs.7.01 crores

CRZ Classification: CRZ-III (NDZ) and CRZ -III (200 to 500m) area

Provisions in CRZ Notification, 2011:

- As per the CRZ Notification, 2011 vide para 8 III CRZ III (i) development of vacant plot in designated areas for construction of hotels or beach resorts for tourists or visitors subject to the conditions as specified in the guidelines at Annexure-III;

- The Annexure-III of CRZ Notification 2011 has issued guidelines for development of beach resorts or hotels in the designated areas of CRZ-III and CRZ-II for occupation of tourist or visitors with prior approval of MoEF & CC, Govt. of India.
- Hence, the proposal may be recommended to MoEF & CC, Govt. of India, for issuing Clearance.

Decision / Remarks of Tamil Nadu State Coastal Zone Management Authority:

The TNSCZMA reviewed the recommendation of the DCZMA, Villupuram district, in the meeting held on 19.09.2025. The Authority has also taken note of the remarks of Technical Expert Committee (TEC) and the response provided by the Project Proponent for those comments.

The Authority decided to recommend the proposal to MoEF&CC, GoI, for CRZ Clearance with the following conditions:

A. Specific conditions

- 1) The project shall strictly follow **Zero Liquid Discharge (ZLD)**; no sewage, greywater, or effluent shall be discharged into sea, backwaters, drains, wetlands, or adjoining water bodies.
- 2) The project premises shall be declared a **plastic-free zone**, and the PP shall undertake awareness activities on the harmful impacts of plastic use.
- 3) The PP shall adopt the **highest and most advanced sewage treatment technology** to ensure that the treated effluent meets the quality requirements for complete reuse.
- 4) An integrated **solid and liquid waste management system** shall be implemented, covering both the proposed and existing structures within the campus, and the disposal of such waste shall conform to CRZ norms and local body regulations.
- 5) Treated wastewater shall be fully reused within the premises for landscape irrigation, toilet flushing, and other non-potable uses. No untreated water let into the sea.
- 6) No construction activity including compound wall, temporary structures, or utilities shall be carried out within the CRZ-III No Development Zone (NDZ) area.
- 7) All provisions of Annexure-III of the CRZ Notification, 2011 (Guidelines for Beach Resorts/Hotels) shall be fully complied with, including building design, access, landscaping, waste management, and lighting controls.
- 8) A scientifically designed rainwater harvesting system shall be incorporated to augment freshwater management within the project site.

- 9) The greenbelt and avenue plantation shall be carried out exclusively with native species in consultation with the District Forest Officer/Green Tamil Nadu Mission. The PP shall also undertake avenue plantation from the ECR road to the project site, ensuring regular maintenance and survival of planted saplings.
- 10) A rooftop solar photovoltaic system shall be installed to meet a portion of the project's energy requirements. As a 140 kVA solar installation has been proposed, the Project Proponent shall obtain the necessary grid-connectivity approval from TNEB.
- 11) Under EMP commitments for sanitation facilities, the PP should make sanitation facility to the Government High School, Mudaliyarkuppam in consultation with the District Administration.

B. General conditions

- 1) No construction activity shall be started prior to obtaining CRZ clearance from the competent authority.
- 2) Groundwater extraction within CRZ areas is strictly prohibited under the CRZ Notification, 2011, and shall not be undertaken at any stage.
- 3) Project Proponent shall undertake the establishment only after getting the required Clearance from Competent authorities such as Planning Permission, Plan Approval etc., including the clearance under CRZ Notification, 2011 and other statutory clearances.
- 4) The project proponent shall segregate the municipal solid waste generated as Bio Degradable and Non-Bio Degradable (Recyclable) and dispose the same scientifically as stipulated in Solid Waste Management (Amendment) Rules, 2020.
- 5) The project proponent shall adhere to the Construction and Demolition Waste Management Rules, 2018. The construction debris and other type of waste shall not be disposed off into the CRZ area or in the sea.
- 6) The Project Proponent shall strictly adhere to the Environmental Management Plan during both construction and operational phases to ensure minimal environmental impact.
- 7) The Consent to Establish, Consent to Operate shall be obtained from State Pollution Control Board under the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974, as may be applicable.
- 8) A Comprehensive Disaster Risk Management Plan shall be prepared and submitted, detailing strategies to mitigate risks associated with cyclones, flooding and storm surges, given the coastal vulnerability of the project location.

- 9) The project proponent is required to set up an Environment Management Cell to oversee and ensure the effective implementations of the recommendations outlined in the Environmental Management Plan included in the EIA report of the project.
- 10) The Authority instructed that all the conditions imposed by the TNSCZMA and the DCZMA shall be strictly complied with.

Agenda Item No 6: Purchase of Two Laptops for Asst. Executive Engineer and Assistant Engineer for CRZ-related Works

The Authority has approved the release of Rs.3,14,895/- (inclusive of GST) towards the procurement of two high-end laptops, to be met from the Coastal Zone Development Fund.

Agenda Item No.7 Any other subject with the permission of the Chair

(i) Transfer of CRZ Clearance - Ennore SEZ Thermal Power Project (2 ×660 MW Supercritical Thermal Power Plant) by M/s. TNPGL (Erstwhile TANGEDCO) at Voyalur village, Ponneri Taluk, Tiruvallur District, Tamil Nadu - (Single Window No. SW/262945/2025)

The Authority accepted to recommend the proposal Ennore SEZ Thermal Power Project (2 ×660 MW Supercritical Thermal Power Plant) by M/s. TNPGL (Erstwhile TANGEDCO) at Voyalur village, Ponneri Taluk, Tiruvallur District for transfer of CRZ Clearance through Parivesh Portal.

(ii) Proposal to engage manpower for TNSCZMA through an external manpower agency instead of direct contract appointment

The Authority accepted to engage manpower for TNSCZMA through an external manpower agency following due procedure.

Sd./- xxxx

**Thiru A.R. Rahul Nadh, I.A.S.,
Member Secretary,
Tamil Nadu State Coastal Zone
Management Authority &
Director, Department of Environment &
Climate Change,
Chennai - 600035.**

Sd./- xxxx

**Tmt. Supriya Sahu, I.A.S.,
Chairperson, Tamil Nadu State Coastal
Zone Management Authority and
Additional Chief Secretary to Government,
Environment, Climate Change &
Forest Department,
Secretariat, Chennai - 9.**

**PROCEEDINGS OF THE DIRECTOR OF ENVIRONMENT & CLIMATE CHANGE
AND MEMBER-SECRETARY, TAMIL NADU STATE COASTAL ZONE
MANAGEMENT AUTHORITY, CHENNAI-35
Present: Thiru A.R. Rahul Nadh, I.A.S.,**

Proc. No. P1/DOECC/1825/2025

Dated: 03.12.2025

Sub.: DoE & CC - CRZ - Proposed formation of a new reservoir in the Kovalam sub-basin, located between the East Coast Road (ECR) and Old Mahabalipuram Road (OMR) in Thiruporur and Thirukazhukundram Taluks of Chengalpattu district by Executive Engineer, Water Resources Department, Chennai - Clearance under CRZ Notification 2011 - Orders issued.

Read: 1) Letter received from the DEE, TNPCB, Chengalpattu in letter No. DEE/TNPCB/MMN/DCZMA/CRZ/2025 dated 12.11.2025 along with the minutes of the meeting held on 29.10.2025

2) Letter from the Executive Engineer, Water Resources Department, Chennai in letter No.EE/AE/F-Reservoir/2025 dated 15.11.2025

3) Minutes of the 138th meeting of the TNSCZMA held on 20.11.2025

ORDER:

With reference to the online submission of the above proposal in the PARIVESH portal, it is noted that the District Coastal Zone Management Authority, Chengalpattu District has recommended and forwarded the proposal submitted by the Executive Engineer, Water Resources Department, Chennai for the formation of New Drinking water Reservoir in Kovalam Sub Basin in between ECR and OMR Roads for the inhabitants at Thiruporur & Thirukazhukundram Taluks of Chengalpattu District.

(2) Description of the project: The new drinking water reservoir for formation of a new reservoir in the Kovalam sub-basin, located between the East Coast Road (ECR) and Old Mahabalipuram Road (OMR) in Thiruporur and Thirukazhukundram Taluks of Chengalpattu district. The Phase I drinking water reservoir will cover 1,770.5 ha (4,375 acres) of WRD and Revenue land. The total catchment area is 41,408 ha, of which 29,642 ha are covered by a cascade of 69 tanks; the remaining 11,766 ha form the free catchment feeding the reservoir. An earthen bund of 30.436 km encloses the reservoir, with eastern and western peripheral drains to manage surplus runoff. Key hydraulic structures—such as inlet, outlet, and offtake regulators—are designed for a maximum discharge of 12,000 cusecs from the Manamathy tank system and free catchment.

(3) The project site falls in CRZ IB, CRZ II, CRZ III NDZ and CRZ IVB area and the total cost of the project is Rs. 471 crores.

(4) Designed Components of Reservoirs and Appurtenance Works:

a. Component I: Formation of new drinking water Reservoir and its appurtenances (Eastern & Southern Side)

- i. Formation of Earthen embankment in Eastern (14896 m) and Southern side (310 m) for Reservoir.
- ii. Laying Stone revetment for embankment in Eastern and Southern side at Inner slope for protection.
- iii. Construction of South Regulator near Kokilamedu mouth
- iv. Formation of Eastern peripheral drain (15105 m) with overburden berm
- v. Providing Turfing at Rear slope of embankment

b. Component II: Formation of new drinking water Reservoir and its appurtenances (Eastern & Southern Side).

- i. Formation of Earthen embankment in Northern (1960 m) and Western side (13270 m) for Reservoir
- ii. Laying Stone revetment for embankment in Northern and Western side at Inner slope for protection
- iii. Construction of Inlet Regulator at confluence of Manamathy surplus course into Reservoir.
- iv. Construction of Offtake regulator in western peripheral drain at North side of Inlet regulator.
- v. Construction of Offtake regulator in western peripheral drain at South side of Inlet regulator.
- vi. Formation of Western peripheral drain (12700 m) with overburden berm
- vii. Providing Turfing at Rear slope of embankment.

c. Component III: Improvements to Manamathy Inlet

- i. Formation of Earthen embankment in manamthy Surplus course up to inlet point for a length of 2050 m.
- ii. Laying Stone revetment in manamathy Surplus course for embankment at Inner slope for protection.
- iii. Construction of Balancing Culverts at Thiruporur Nemmeli Road with vents.
- iv. Providing Turfing at Rear slope of embankment
- v. Deepening of Reservoir water spread portion (removing the top soil

- on an average of 0.6m)
- vi. Reconstruction of Pandithamedu barrage with flood banks for a length of 1650
 - vii. Construction of flood protection wall (on both sides 1650 m) of Manamathy surplus course from Pandithamedu barrage to OMR road and Regrading
 - viii. Construction of Inlet drains connected with Manamathy Surplus course.

(5) Need of the Project: The Government of Tamil Nadu has made several attempts to ensure water security in Chennai and the Chennai Metropolitan Area (CMA). However, the increasing water scarcity poses a significant challenge, particularly in a context where urban expansion has been rapid alongside swift industrialization. The significant rise in population density further exacerbates this challenge. With an objective to meet the drinking water requirements of local villages, Thirupporur and Mamallapuram region falling within the southern CMA areas, the proposed reservoir site was identified for fresh water storage which is at present classified as Kazhuveli, Uppalam, Uppangazhi and Samaveli as per the revenue records. Also, the local villages were highly affected by the flooding due to lack of proper drainage measures.

Hence, by formation of this fresh water reservoir with a capacity of 1.655TMC, the drinking water demands of local inhabitants with total population of 50,000 in Nemmeli, Krishnankaranai, Pattipulam, Saluvankuppam, Paiyanur, Thandalam, Kalavakkam, Thirupporur, Thiruvudanthai, Punjeri, Kadambadi and Mamallapuram.

(6) Location of the project:

The geo coordinates of the project site is given below

S. No	Latitude (N)	Longitude (E)
1	12° 44' 23.294"	80° 13' 47.158"
2	12° 43' 26.654"	80° 13' 24.723"
3	12° 42' 46.083"	80° 12' 51.921"
4	12° 41' 54.212"	80° 12' 59.898"
5	12° 41' 19.356"	80° 12' 33.003"
6	12° 41' 22.557"	80° 12' 17.122"
7	12° 40' 30.466"	80° 12' 12.593"
8	12° 40' 15.631"	80° 12' 1.675"
9	12° 39' 59.449"	80° 12' 19.86"
10	12° 39' 37.385"	80° 12' 13.094"
11	12° 39' 26.644"	80° 11' 51.191"
12	12° 38' 49.203"	80° 11' 58.119"
13	12° 38' 19.765"	80° 11' 44.685"
14	12° 38' 18.321"	80° 11' 31.557"

15	12° 37' 49.545"	80° 11' 23.216"
16	12° 37' 28.229"	80° 11' 15.91"
17	12° 37' 36.247"	80° 10' 32.419"
18	12° 38' 19.282"	80° 10' 47.716"
19	12° 38' 23.553"	80° 11' 13.632"
20	12° 39' 23.9"	80° 11' 15.866"
21	12° 40' 8.092"	80° 11' 30.134"
22	12° 41' 3.595"	80° 11' 37.91"
23	12° 41' 33.204"	80° 11' 46.388"
24	12° 42' 22.543"	80° 12' 1.373"
25	12° 42' 48.778"	80° 11' 52.957"
26	12° 43' 16.539"	80° 12' 6.795"
27	12° 43' 41.678"	80° 12' 27.784"
28	12° 44' 0.147"	80° 12' 58.818"

(7) Site Justification:

- Selected location of reservoir is optioned for storage. No other alternative site available in the basin for storage of water.
- The natural flood plain land located between the OMR and ECR in the southern portion of the Kovalam sub-Basin is natural flood bowl, partially influenced by the tidal waters and fresh water supply from the hinterland catchment.
- The overall geographical area of these wetlands, classified as Government lands such as Uppangali and Kaliveli in the Revenue Records is identified as 8408.26 acres (or) 3404.15 Ha in Thiruporur and Thirukalukundram Taluk.
- The entire southern part of the Kovalam sub basin (Surplus water from 69 upper tanks) draining into the present Uppangazhi in between ECR and OMR and further confluence into Bay of Bengal through two estuaries in North and south part of Muttukkadu and Kokilamedu respectively.
- During flood period, the surplus water causing heavy inundation in upstream areas of OMR due to non-availability of flood routing and also no storage.
- Now the drainage area through existing Uppangazhi in between OMR and ECR is the only available land to create reservoir for augmenting drinking water supply and also to form the peripheral drains in OMR and ECR side to drain out the flood water after filling into reservoir for flood mitigation.

(8) Project Benefits:

- This proposal is taken-up mainly for providing drinking water supply to the abutting areas which are facing severe shortage of drinking water with growing needs of public.

- The proposed Reservoir will store 1.655 TMC as one time with an annual storage capacity of 2.25 TMC which will meet the requirements of the region.
- The Reservoir in addition to flood water conservation will cater to the drinking water requirements to the tune of 170 MLD in the locality.
- The Reservoir will act as a Flood Buffer and avert Sea Water intrusion besides recharging the ground water.
- Reduces dependency on distant water sources and desalination plants, optimizing cost and energy use.
- Facilitates effective utilization of surplus and flood waters, which would otherwise drain into the sea.
- Promotes inter-basin water transfer and equitable distribution of water resources within the metropolitan area.
- The water stored in the reservoir will be supplied to Nemmeli, Krishnankaranai, Pattipulam, Saluvankuppam, Paiyanur, Thandalam, Kalavakkam, Thiruporur, Thiruvidanthai, Punjeri, Kadambadi, Mamallapuram and rapidly developing OMR areas.

(9) Area of the proposed project activities falling under CRZ zone

Proposed Project Activities	Area in (acres)					Total in acres
	CRZ IB	CRZ II	CRZ III (NDZ)	CRZ IVB	Non-CRZ	
Bund	153.96	-	8.52	18.03	0.04	180.55
Peripheral Drain	391.23	-	35.69	29.98	17.52	474.42
Project Boundary	3864.54	3.36	148.00	320.89	38.21	4375

(10) Length of the proposed project activities falling under CRZ categories

Proposed Project Activities	Length (in m)		
	CRZ IB	CRZ III (NDZ)	CRZ IVB
CS Line	28864.77	2764.41	2196.12
Weir	91.04	-	-

(11) Recommendation of DCZMA of Chengalpattu district:

The DCZMA meeting of Chengalpattu district held on 29.10.2025 and the committee recommended the project to SCZMA subject to the following conditions

1. The Project Proponent shall comply with all the provisions of the Coastal Regulation Zone Notification 2011.
2. The sewage and sludge should not be let into the sea.
3. The Project Proponent shall comply all the critical observations and recommendations specified in the Technical Evaluation Report of IIT Madras.
4. The Project Proponent shall comply the recommendation of the 573rd State Expert Appraisal Committee meeting held on 02.06.2025.
5. The Project Proponent shall comply with the mitigation and management measures proposed under the aforementioned Impact Assessment and Habitat Mitigation Plan study done by Hubert Enviro Care Systems for Kazhuveli land impacted by the project.
6. The Project Proponent shall ensure the Kovalam Estuary is not adversely impacted by this project.

(12) Remarks of the Technical Expert Committee: (Meeting held on 17.11.2025): The Project Proponent presented the proposal for establishing a 1.655 TMC freshwater reservoir in the natural floodplain between OMR and ECR to meet the critical drinking water requirements of approximately 50,000 inhabitants across 12 villages and peri-urban areas. The reservoir is intended to harness monsoon runoff from the 69 upstream tanks in the Kovalam sub-basin, enhance groundwater recharge, reduce flooding, and mitigate seawater intrusion. The site comprises government poramboke lands classified as Kazhuveli, Uppalam, Uppangazhi and Samaveli, without the need for land acquisition. Flood carrier drains are proposed along the reservoir periphery to improve local drainage. After detailed deliberations, the TEC made the following consolidated technical observations and recommendations:

A. Hydrology, Catchment Behaviour & Water Balance

1. A comprehensive hydrological study shall be submitted, covering monsoon flow patterns, catchment characteristics, annual and peak flood flows, upstream storage behaviour, sedimentation trends, and design flood analysis.
2. A full reservoir operation schedule (FROS) shall be prepared, describing storage-filling sequence, drawal plans for drinking water supply, flood routing, spill management, and environmental flow commitments.
3. The TEC noted the earlier studies by Centre for Water Resources, Anna University and technical inputs of IIT Madras.
4. The PP shall submit validated and peer-reviewed hydrological modelling outputs reconciling earlier studies with field data collected by WRD.

5. All studies conducted by the SM&R Division, WRD shall be compiled and submitted to IIT Madras and Anna University for third-party scientific validation, and their recommendations shall be furnished to the Authority.

B. Land Use, Morphology and Site Suitability

6. A detailed land-use and land-classification map shall be submitted, clearly identifying the extent of Kazhuveli, Uppalam, Uppangazhi, Samaveli, poramboke lands, and other revenue categories, supported by GIS maps and tabular area statements (ha/ac).
7. The Committee emphasized the need for a geomorphological assessment to confirm long-term stability, soil behaviour during saturation, shoreline-catchment interactions, and implications for groundwater dynamics.
8. No dredging shall be permitted except removal of topsoil strictly limited to the quantities proposed in the DPR.

C. Salinity, Water Quality and Conversion of Brackish Water to Freshwater

9. Baseline salinity profiling (pre- and post-monsoon), water quality (pH, TDS, turbidity, nutrients), and microbial data must be submitted for all inlet and reservoir zones.
10. A scientifically derived salinity leaching and freshwater conversion timeline must be furnished, including infiltration rates, soil permeability, groundwater recharge potential, and estimated time for passive transition to freshwater conditions.
11. Regular monitoring of Buckingham Canal waters is essential to detect fluctuations in salinity and pollutant inflows.

D. Biodiversity, Wetlands & Ecological Considerations

12. The PP shall undertake a biodiversity and ecological baseline assessment (flora, fauna, avifauna, benthic organisms, wetland ecology) through recognised institutions such as Advanced Institute for Wildlife Conservation (AIWC), Zoological Survey of India (ZSI). The complete report shall be submitted to the TNSCZMA within three months.
13. The PP must demonstrate that ecological flows (minimum 60% as stated in justification) will be maintained to sustain downstream estuarine and coastal ecosystems.
14. A comprehensive EIA shall be undertaken for the proposed diversion/modification of Buckingham Canal or any alteration of existing drainage pathways.

E. Groundwater Behaviour and Recharge

15. A detailed hydrogeological and groundwater recharge study shall be submitted, including aquifer characteristics, infiltration modelling, impact on groundwater levels, potential for salinity reduction, and zone-of-influence mapping.
16. Groundwater quality shall be monitored periodically to assess the transition from saline/brackish to freshwater regime.

F. Design, Civil Components and Reservoir Functioning

17. The PP shall provide detailed structural designs of bunds, embankments, weirs, regulators, inlet/outlet structures, and flood carrier drains, ensuring compliance with Central Water Commission (CWC) guidelines.
18. All inlet channels shall be desilted, cleared, and maintained regularly by the WRD.
19. Adequate trash-screens/barriers shall be installed at all inlets to prevent plastic, debris, and floating waste from entering the reservoir.
20. Under no circumstances shall sewage, sullage, or industrial effluent be permitted to enter the reservoir. The WRD shall ensure strict monitoring, while Panchayats are to be engaged and supported financially for local enforcement.

G. Socio-Economic, Water Distribution and Livelihood Aspects

21. The PP shall furnish a detailed water supply scheme, including:
 - Beneficiary panchayats and habitations
 - Population served (present and future projections)
 - Quantity allocated to each panchayat
 - Transmission mains, pumping arrangements
 - Expected annual drawal and residual water released to the sea
22. A panchayat-wise socio-economic assessment shall be conducted, covering drinking water access, livelihoods, sanitation, socio-economic vulnerabilities, and expected benefits.
23. The Committee stressed the need for stakeholder engagement, including IIT Madras, Anna University, other user Departments, Panchayats, and local communities. Outcomes shall be incorporated into the final DPR.

H. Environmental Monitoring, Compliance and Reporting

24. A continuous environmental and salinity monitoring programme shall be undertaken during construction and operation to ensure effective salinity control and prevent polluted inflows.
25. An independent environmental monitoring agency shall be appointed to submit quarterly compliance reports to the TNSCZMA, which must be made available in the public domain.

With the above observations, conditions, and mandatory submissions, the TEC recommends the proposal for consideration by the SCZMA.

(13) Provisions in CRZ Notification, 2011:

- Para 3 (iv), Land reclamation, bunding or disturbing the natural course of seawater is prohibited activities except those (d) measures to prevent sand bars, installation of tidal regulators, laying of storm water drains or structures for preventing of salinity ingress and freshwater recharge is permissible activities based on carried out by any agency to be specified by MoEF. *(Note: The MoEF & CC, GoI has issued OM No. 11-83/2005-IA.III, dated 24.02.2011 mentioning the agencies, including IIT Madras, for carrying out the study for these activities. For this proposal, IIT Madras has prepared the Technical Evaluation Report and recommended that the proposed new Reservoir is technically feasible for implementation, vide letter dated 10.10.2025).*
- Para 8 (i) I CRZ-I (ii), (b) construction of dispensaries, schools, public rain shelter, community toilets, bridges, roads, jetties, erosion control measures, **water supply, drainage, sewerage** which are required for traditional inhabitants living within the biosphere reserves after obtaining approval from concern CZMA.
- Para 8 (i) III CRZ-III (iii) (j), construction of dispensaries, schools, public rain shelter, community toilets, bridges, roads, **provision of facilities for water supply, drainage, sewerage, crematoria, cemeteries and electric sub-station which are required for the local inhabitants may be permitted on a case to case basis by CZMA;**
- As per the O.M. No. IA No.-12/1/2022-IA.III dated 26.04.2022 issued by MoEF & CC, GoI, which read in "para 2 (ii) Table Sl. No. 6, Construction of public utilities and amenities required for traditional/local inhabitants, as specified in Para 8 of the Notification. This provision explicitly empowers the SCZMA to issue CRZ Clearance for projects that provide public utilities and amenities required for traditional or local inhabitants.

(14) The proposal was placed before the 138th meeting of the Tamil Nadu State Coastal Zone Management Authority held on 20.11.2025. As per the MoEF&CC - approved CZMP (2011), the land use of the project area is classified as 'Salt Pan'. The Authority confirms that the land-use and CRZ classification applicable to the project shall be governed strictly by the approved CZMP and the CRZ Notification, 2011. The CRZ

provisions shall prevail over any other land-use interpretation within CRZ areas. The Authority also records that the proposal does not involve reclamation of sea, foreshore, estuary, or tidal waters, and is entirely within inland floodplain poramboke lands. No violation of any prohibited activity listed under the CRZ Notification, 2011 is involved.

(15) Summary of Project Presentation: The Chief Engineer/ Executive Engineer, WRD, explained:

- a. Phase-I reservoir formation in 1770.5 ha (4375 acres) of WRD & revenue lands. Storage depth of 3.0 m; water spread area of 17.71 sq.km. Proposed storage of 1.655 TMC with annual recharge potential.
- b. The reservoir will serve drinking water needs of 12 villages including Nemmeli, Krishnankaranai, Pattipulam, Saluvankuppam, Paiyanur, Thandalam, Kalavakkam, Thiruporur, Thiruvidanthai, Punjeri, Kadambadi, Mamallapuram, and extended CMA areas.
- c. Peripheral flood carrier drains will improve natural drainage and reduce inundation.
- d. The Authority reviewed the DCZMA recommendations, TEC remarks, and PP's responses.

(16) Decision / Remarks of TNSCZMA: The TNSCZMA Authority decided to issue CRZ Clearance as per CRZ Notification, 2011 and as per the O.M. No. IA No.-12/1/2022-IA.III dated 26.04.2022 issued by MoEF & CC, GoI, which read in "para 2 (ii) Table Sl. No. 6, Construction of public utilities and amenities required for traditional/local inhabitants, as specified in Para 8 of the Notification, which empowers the SCZMA to issue CRZ Clearance, subject to the Specific and General conditions: Therefore, based on the decision taken in the 138th meeting of the TNSCZMA, CRZ clearance for the above proposal is hereby issued, subject to the following conditions:

A. Specific Conditions:

- 1) Natural vegetation shall be developed along the reservoir boundary, and proposed artificial islands shall be vegetated in consultation with Green Tamil Nadu Mission.
- 2) No sewage, sullage, industrial effluent, or untreated discharge shall be allowed into the reservoir. Strict continuous monitoring shall be ensured by WRD.
- 3) No dredging, except topsoil removal shall be undertaken by the Project Proponent. All statutory rules must be followed during topsoil removal.
- 4) Regular monitoring of Buckingham Canal waters shall be undertaken to detect salinity and pollutant fluctuations.
- 5) Baseline salinity, water quality, and microbial analysis (pre- & post-monsoon) shall be conducted through an authorised agency and submitted to TNSCZMA on regular basis.
- 6) All inlet channels must be periodically desilted, cleared, and maintained by the Project Proponent.

- 7) Trash-screens/barriers shall be installed at all inlets to prevent waste entry.
- 8) A scientifically derived salinity leaching and freshwater conversion timeline must be prepared.
- 9) A continuous environmental and salinity monitoring programme shall be implemented.
- 10) Ecological flow (minimum 60%) shall be maintained to protect downstream estuarine and coastal ecosystems.
- 11) A comprehensive hydrological study covering monsoon flows, catchment hydrology, peak flood analysis, sedimentation, and tank cascade behaviour shall be submitted.
- 12) A full reservoir operation schedule (FROS) detailing storage, drawal, flood routing, spill management, and ecological flows shall be prepared.
- 13) All studies conducted by SM&R Division shall be validated by IIT Madras and Anna University, and their recommendations shall be incorporated.
- 14) A detailed geomorphological assessment shall be conducted to confirm landform stability, floodplain behaviour, and soil response.
- 15) A detailed hydrogeological and groundwater recharge study shall be prepared.
- 16) A comprehensive EIA shall be undertaken for any diversion/modification of Buckingham Canal.
- 17) Groundwater quality shall be periodically monitored for transition from brackish to freshwater.
- 18) Detailed structural designs of bunds, embankments, weirs, regulators, inlets/outlets, and drains shall comply with CWC guidelines.
- 19) A socio-economic assessment shall be conducted.
- 20) The PP shall ensure that Kovalam Estuary is not adversely impacted.
- 21) An independent environmental monitoring agency shall submit quarterly reports, made available in the public domain.
- 22) The Authority records that the project does not alter tidal ingress, nor does it impede estuarine hydrodynamics.
- 23) A 2D/3D hydrodynamic model assessing flow, flood routing, and estuarine flushing shall be undertaken through IIT/Anna University.
- 24) No objection/certification shall be obtained from Fisheries Department ensuring no impact to traditional fishing activity.
- 25) A stakeholder consultation with relevant user agencies/technical institutions shall be convened and minutes shall be submitted to the Authority, within two months.
- 26) Climate-resilient reservoir design including PMF, dam-break modelling, seismic

safety and freeboard criteria shall be integrated.

- 27) Controlled drainage/spillway capacity shall be designed to avoid upstream backwater flooding.
- 28) Automatic real-time salinity monitoring stations shall be installed at inlet points.
- 29) The project shall not impair navigation or drainage function of Buckingham Canal.
- 30) The project shall not affect water sports activities at Muttukadu backwaters.

B. General Conditions

- 1) Groundwater extraction within CRZ areas is strictly prohibited.
- 2) C&D Waste Rules, 2018 must be fully complied with; no waste shall be disposed into CRZ or sea.
- 3) EMP must be strictly followed during construction and operation.
- 4) A Comprehensive Disaster Risk Management Plan addressing cyclone, flood, and storm surge risks shall be prepared.
- 5) An Environmental Management Cell shall be established for EMP implementation.
- 6) All conditions imposed by TNSCZMA and DCZMA shall be complied with.

Sd./- A. R. Rahul Nadh,
Member Secretary,
Tamil Nadu State Coastal Zone Management Authority
& Director of Environment & Climate Change

To
The Executive Engineer,
Water Resources Department,
Araniyar Basin Division,
Chepauk, Chennai 600005
Email: araniyarwrd@gmail.com

Copy submitted to:

The Chairman, TNSCZMA /
Additional Chief Secretary to Govt.,
Environment, Climate Change & Forests Department,
Secretariat, Chennai - 600 009.

Copy to

1) The District Collector /
Chairman DCZMA,
Chengalpattu - 603 001.

2) The Member-Secretary - DCZMA /
PA (General) to Collector,
District Collectorate,
GST road, Chengalpattu - 603 001.
Email id: collr-cpt@nic.in

(with a request to monitor the conditions stipulated in the Clearance)

3) The Convener- DCZMA /
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Maraimalai Nagar Adigalar Street,
Maraimalai Nagar, Chengalpattu District - 603 209.
Email id: deemmn@tnpcb.gov.in

(with a request to monitor the conditions stipulated in the Clearance)

/Forwarded by order/

For Director, Department of Environment
& Climate Change

3/12/25

**BEFORE THE NATIONAL GREEN
TRIBUNAL (SOUTHERN ZONE)
AT CHENNAI**

Appeal No. 77 of 2025

K. Saravanan,
No. 30, Urur Kuppam,
Besant Nagar, Chennai 600 090
.....Appellant

Versus

The Tamil Nadu Coastal Zone Management
Authority,
Rep by its Member Secretary,
9th floor, Metros, Anna Salai,
Nandanam, Chennai 600 035 & ORS
.....Respondents

**COUNTER AFFIDAVIT ON BEHALF
OF THE 1ST RESPONDENT**

COUNSEL FOR THE 1ST RESPONDENT

S. SAI SATHYAJITH